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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

✓ (DESTRUCTION OF RECORD RULES, 1990)

M.P-163/01 order sheet pg-1 to 2
disposed date-6/7/2001
M.P-168/01 order sheet pg-1
Rejected date-17/7/01

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SECTION OFFICER (Judl.)

FORM NO. 4
(See Rule 42)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH ::::::::::: GUWAHATI

ORDER SHEET
APPLICATION NO235.....OF 2001.

Applicant (S) *B.K. Mandal*

Respondent (S) *U.O. 2001*

Advocate for Applicants (s) *Mr B.K. Sharma, S. Sarma*

Advocate for Respondent (s) *Mr K. Navi & Miss U. Das*

Case.

Notes of the Registry

Date

Order of the Tribunal

2.7.01

This application is in form but not in time Condonation Petition is filed vide M.P. No. C.F. for Rs 5/- deposited vide IPO/BD No. 69 792 422 Date..... 11/5/01

*Sarim
Dr. Registrar 27/7/01*

*Copy of order dtd. 2/7/01
Communicated to the Frontier
Commoels vide DINo. 2544 W
2543 dtd. 13/7/01
by
5/7/01*

Mr.S.Sarma, appearing for the applicant, mentions that by impugned order dated 29-6-2001 the applicant who was working as Principal Scientist, Fish and Fishery Science Barapani, has been transferred to the Tripura Centre, Lambucherra, Tripura to the post of Senior Scientist and Dr.B.K.Mahapatra, Senior Scientist, has been asked to take over the charge as Principal Scientist, Fish and Fishery. As a result, Dr. B.K.Mahapatra who is junior to the applicant has been posted to a senior post and the applicant who was working as Principal Scientist would be reporting to him.

Mr.B.C.Das, appearing for the respondents however, stated that by order dated 21-6-2001 the post of Principal Scientist, Fish and Fishery, has been transferred to Lambucherra. It appears that this order has not been received by the applicant. Respondents are directed to serve the copy of the order dated 21-6-2001 to the applicant.

List for hearing on 6-7-2001. Respondents may file written statement before the date. In the meanwhile status quo shall continue.

nu

K.C. Sharma
Member

6.7.2001

Heard Mr B.K. Sharma, learned Sr. Counsel for the applicant assisted by Mr S. Sarma, learned Advocate and also Mr B.C. Das, learned counsel for the respondents. Mr B.C. Das, opposing the application has stated that the applicant was transferred to Lembucherra Tripura alongwith the post. The application is admitted. Records are called for. The respondents are directed to file written statement within four weeks from today. In the meantime the interim order dated 2.7.2001 shall continue.

List again on 8.8.2001 for orders.

Vice-Chairman

nkm

17.7.01

Considering the facts of the case, we are of the view that the case may be heard in final and accordingly the case is listed for hearing on 6.8.2001 instead of 8.8.2001 for orders.

Meanwhile respondents may file written statement within two weeks from today and the applicant may file rejoinder, if any, on or before the next date.

K. C. Sharma
Member

Vice-Chairman

bb

Written has been filed on 6/8/01. The respondents are asked to file written statement within 2 weeks from 17/7/01. However, considering facts and also ^{hearing} appearing Shri B.C. Das for respondents, the written statement ^{has} accepted.

List the matter for hearing 21/8/01.

K. C. Sharma
Member

Vice-Chairman

Notice prepared and sent to Despatch Section for issuing the Respondent No 1 to 3 by Regd A.D. vide D.No. 11/7/01. 13/7/01.

18.7.2001

Reply filed by the applicant 06.08.01

6.8.2001

W/S submitted by the Respondent No. 2 & 3.

Notes of the Registry	Date	Order of the Tribunal
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21.8.01

List it before Single Bench on 23/8/01 for hearing.

[Signature]
Member

[Signature]
Vice-Chairman

mb

22.8.2001

23.8.2001

Hearing remained inconclusive. List again on 30.8.01 for further hearing. The respondents shall produce the relevant records.

Reminder to the
w/s has been
submitted by the

[Signature]
Vice-Chairman

nkm

30.8.01

Mr. B.C. Das, learned counsel for the respondents submitted that in view of the situation at Shillong, the respondents could not produce the records today. So, he requested for short adjournment.

List on 19/9/01 for ~~production~~ produce of records and further hearing.

[Signature]
Vice-Chairman

mb

The case is ready for
hearing.

19.9.01

Despite time granted the respondents failed to produced the connected records. Mr. B.C. Das, learned counsel for the respondents again prays time to produce records. Time allowed till 27.9.2001. List the matter on 28.9.2001 for hearing. If no records are produced by the respondents hearing shall prodeed.

[Signature]
27.9.01

[Signature]
Vice-Chairman

trd

Notes of the Registry

Date

Order of the Tribunal

28.9.

Heard Mr. B.K. Sharma, learned Counsel for the applicant & Mr. B.C. Das, learned Counsel for the respondent. No record was produced by the respondent. Hearing concluded. Judgment reserved.

M/o
A.B. Roy
28/9/2001

23.10.2001

10.10.2001

Judgment pronounced. The application is allowed with costs.


Vice-Chairman

Copy of the judgment has been sent to the D/Secy for issue the same to the applicant as well as to the L/Secy for the Registry

nk/m

CENTRAL ADMINISTRATIVE TRIBUNAL ::
GUWAHATI BENCH.

O.A./XXX No. 235 of 2001

DATE OF DECISION 10-10-2001

Dr B.K. Mandal APPLICANT(S)

Mr B.K. Sharma, Mr S. Sarma, Mr U.K. Nair and
Ms U. Das. ADVOCATE FOR THE APPLICANT(S)

- VERSUS -

The Union of India and others RESPONDENT(S)

Mr K.N. Choudhury and Mr B.C. Das ADVOCATE FOR THE
RESPONDENTS.

THE HON'BLE MR JUSTICE D.N. CHOWDHURY, VICE-CHAIRMAN

THE HON'BLE

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the judgment is to be circulated to the other Benches ?

Yes
h

Judgment delivered by Hon'ble Vice-Chairman

h

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No.235 of 2001

Date of decision: This the 10th day of October 2001

The Hon'ble Mr Justice D.N. Chowdhury, Vice-Chairman

Dr Binoy Krishna Mandal,
Working as Principal Scientist
(Fish & Fishery Science),
ICAR Research Complex for NEH Region,
Barapani, Meghalaya.

.....Applicant

By Advocates Mr B.K. Sharma, Mr S. Sarma,
Mr U.K. Nair and Ms U. Das.

- versus -

1. The Union of India, represented by the
Secretary to the ICAR,
Krishi Bhawan, New Delhi.
2. The Director General,
Indian Council of Agricultural Research,
Krishi Bhawan, New Delhi.
3. The Director,
ICAR Research Complex for NEH Region,
Barapani, Meghalaya.

.....Respondents

By Advocates Mr K.N. Choudhury and Mr B.C. Das.

O R D E R

CHOWDHURY. J. (V.C.)

The legitimacy of the order of transfer and posting of the applicant from Indian Council of Agricultural Research Complex Headquarters, Umiam to Indian Council of Agricultural Research Complex, Tripura Centre, Lembucherra vide order dated 29.6.2001 is the subject matter of the controversy that requires adjudication. A thumb-nail sketch of the basic facts relevant for the purpose of adjudication are outlined hereinbelow:

The applicant at the relevant time was holding the post of Principal Scientist (Fish and Fishery Science) in the Indian Council of Agricultural Research, Research Complex for NEH Region, Umiam, Meghalaya (hereinafter referred to as ICAR).

2. The ICAR Research Complex for NEH Region was established in the year 1975 with a view to aid and assist the agricultural development in the NEH Region of the country. It is the pioneering institute of its kind set up by ICAR that encompasses all the disciplines of agriculture, horticulture, animal sciences, agricultural engineering, agroforestry and fishery to cater to the research needs of the tribal areas of the NEH Region including Sikkim. The headquarters of the institute is located in Meghalaya (Umiam in Barapani), while its regional centres are located at Basar (Arunachal Pradesh), Imphal (Manipur), Kolasib (Mizoram), Jharnapani (Nagaland), Lembucherra (Tripura) and Gangtok (Sikkim).

3. While the applicant was serving as Principal Scientist (Fish and Fishery Science), the impugned order dated 29.6.2001 was passed transferring and posting the applicant from the Complex Headquarters, Umiam to the ICAR, Tripura Centre, Lembucherra with immediate effect. The full text of the aforementioned order is reproduced below:

"No.RC(P)61/76

Dated Umiam, the 29th June, 2001.

O R D E R

In the interest of Public Service and in pursuance of Councils letter DO/PS/DDG/NRM/2001-456 dated 21.6.2001, Dr. B.K. Mandal, Principal Scientist (Fish & Fishery Science), is hereby posted and transferred from this Complex Hqrs., Umiam to ICAR Research Complex for NEH Region, Tripura Centre, Lembucherra, West Tripura.

He is also stand relieved from his duties with effect from 30.6.2001 (A.N.), so as to enable him to join at his new place of posting.

T.A./D.A. and Joining time is admissible to him as per rules."

The above order is assailed in this proceeding as arbitrary, discriminatory and unlawful.

4. The respondents contested the application and submitted their written statement denying and disputing the claim of the applicant. In answer to the plea raised by the applicant that the applicant was transferred to a place where there was no such post known as Principal Scientist, the respondents stated that the applicant was transferred to Lembucherra alongwith the post of Principal Scientist. It was also contended that the post of Joint Director is a post of Research Management position

and.....

- 3 -

and the post of Principal Scientist is a post subordinate to the Joint Director and that under those circumstances there was no illegality in posting the applicant at Lembucherra. The respondents also stated that his substitute Dr B.K. Mahapatra, Senior Scientist assumed the charge of In-charge Fisheries Division on 30.6.2001. The respondents in the written statement also mentioned that the transfer order dated 29.6.2001 was issued pursuant to the letter dated 21.6.2001 issued by the Deputy Director General, ICAR. By the said D.O. letter dated 21.6.2001 the respondent No.3 was asked to post the applicant at ICAR, Tripura Centre because his services were required there to serve the public interest. In the written statement the respondent No.3 also mentioned that the minutes of the visit of the Hon'ble Chief Minister of Tripura to ICAR, Tripura Centre on 11.1.2001 as well as the letter dated 26.3.2001 issued by the Chief Secretary, Tripura to the Commissioner and Secretary, Fishery. It was in the above context the Chief Secretary, Tripura sent a D.O. letter dated 13.6.2001 to the respondent No.2 with a request to post a Scientist of Fisheries Discipline in the Centre immediately to take up study of various aspects concerning development of Fisheries in the State. It was pursuant to the letter dated 13.6.2001 that the Office of the respondent No.2 wrote the D.O. letter dated 21.6.2001, pursuant to which the impugned transfer order was issued.

5. The legitimacy of the action of the respondents is the key issue requiring adjudication in this proceeding. Mr B.K. Sharma, learned Sr. Counsel, assisted by Mr S. Sarma, learned Advocate, contended that the order of transfer was passed patently in contravention of the Agricultural Scientific Service Rules and more particularly the transfer policy engrafted in Chapter 5 of Rule 20 of the Rules. The learned Sr. Counsel submitted that the rules and the policies of the ICAR are equally binding on the respondents. As per Clause 3 of the Transfer Policy of Scientists over 55 years of age was not to be disturbed from the existing place of their work without their consent as far as possible. Referring to the rules, the learned Sr. Counsel pointed out that the respondents fell into error in transferring the applicant unilaterally without taking

him.....

him into confidence. The normal rule is that an officer above 50 years of age was not to be transferred and in the instant case the respondents failed to assign any reason, not to speak of good reason, for transferring the applicant unilaterally, who, admittedly, is 57 years of age.

6. Mr K.N. Choudhury, learned Sr. Counsel, assisted by Mr B.C. Das, learned Advocate, appearing on behalf of the respondents stated that as per the policy a Scientist over 55 years of age was not to be disturbed as far as possible. But, these are only guidelines which does not have any statutory force. It does not confer any right on the ICAR employee to be stationed in a particular place. The transfer was made in the public interest and public interest is to outweigh the private interest.

7. Mr B.K. Sharma, learned Sr. Counsel further contended that the impugned order of transfer is nothing but a purported order that was passed in a most reckless and arbitrary fashion. Pointing out to the communication between the Government of Tripura vis-a-vis the ICAR leading to the passing of the order of transfer, the learned Sr. Counsel for the applicant submitted that the impugned order was passed in an illegal fashion and extraneous consideration overlooking the relevant consideration.

8. Countering the arguments of Mr B.K. Sharma, Mr K.N. Choudhury, learned Sr. Counsel for the respondents, submitted that what is concerned in judicial review is the decision making process and not the merits of the decision. Transfer is a condition of service. The ICAR on assessment of the relevant facts thought it fit to transfer and post the applicant at Lembucherra in Tripura to serve the public interest and the decision of the ICAR is not subject to appeal. A proceeding under Section 19 of the Administrative Tribunals Act, 1985 is only confined to judicial review concerning the legality of the decision making process. Since there is no contravention of the statutory rules, nor there is any infirmity in the decision making process there is no scope for interference by the Tribunal in an application under Section 19. Mr B.C. Das, learned counsel for the respondents, supplementing the arguments of Mr K.N.

Choudhury.....

-5-

Choudhury, learned Sr. Counsel, further submitted that the decision that was taken by the respondents to transfer and post the applicant at Lembucherra was done in the public interest only with a view to provide prompt relief in the Tripura Centre, one of the backward sectors of the North Eastern Region.

9. To assess the relevant aspects of the matter it would be pertinent to refer to the events relied upon by the respondents for transferring the applicant to Lembucherra from the Headquarters. The respondents in the written statement referred to the visit of the Hon'ble Chief Minister of Tripura to ICAR, Tripura Centre on 11.1.2001. The minutes of the meeting sent by the Joint Director to the Director, mentioned the concerns expressed by the Chief Minister about the research achievements of different experiments and their applicability to the farmers of Tripura. In the minutes there was an incidental reference of the Secretary's (Fisheries) observations of the importance of fisheries department with reference to Tripura where enough area under water bodies was available, but production of table fish was quite low and he emphasized the need for the strengthening of the fishery discipline at the Centre. The Secretary desired that the ICAR Centre would identify better breeds of fish for the State and also identify the endangered species of fishes and their reintroduction from the other parts of the country. The Joint Director, ICAR clarified the position and stated that the ICAR was working on the identification of endangered species and their reintroduction from other parts of the country and collaboration for the introduction and evaluation of new and better breeds of fishes shall be sought from the other ICAR institutes. After the aforementioned visit of the Chief Minister of Tripura, the Government of Tripura through the Chief Secretary issued a communication to the Commissioner, Agriculture, Secretary, ARDD, Secretary, Fisheries vide communication dated 26.3.2001. The full text of the same is reproduced below:

"The following issues came up for informal discussion in the Council of Ministers on 26 March 2001 on which action may be taken by the concerned Secretaries immediately:

-6-

"Arrangement for coordination between ICAR and State Government Departments on regular basis and taking help of ICA in integrated area based projects. Chief Minister and concerned Ministers to hold meeting with the ICAR and concerned Departmental officers.

Letter to be sent to Government of India from the Chief Secretary and the Chief Minister for filling up vacant posts in ICAR to be put up."

The ICAR also referred to the communication sent by the Chief Secretary, Government of Tripura to the Director General, ICAR and Secretary to the Government of India requesting the respondent No.2 to focus attention on its staffing and resource allocation vis-a-vis the State's economic development. The above communication was sent on 13.6.2001 which is reproduced below:

"Dear Shri Paroda,

There is a unit of ICAR in Tripura. The State Government feels that the ICAR unit in Tripura needs to play a far more important and bigger role in the development of agriculture, horticulture, fisheries, animal husbandry, etc. than it does now.

2. It is understood that the ICAR unit does not have adequate staff to undertake this task. For a State like Tripura, with its economy totally dependent on the Primary Sector and which does not have any Agricultural University, the ICAR unit needs to be properly equipped to help the State and its farmers. This is so in respect of fisheries and animal husbandry also. The Fisheries Department of the State Government has specifically requested that at least 4(four) Scientists should be posted in the ICAR unit and it should take up study of the following topics:

- Study on genetical degradation of fishes
- Artificial propagation of threatened species of fishes
- Survey of Aquatic flora and fauna
- Study on Soil and water fertility for enhancing fish production

Right now there is only one Fishery Scientist available in the ICA unit.

3. I would request you to kindly get an in-depth review carried out of the activities of the ICAR unit in Tripura, its staffing and resource allocation in the context of the importance this unit has in the State's economic development.

....."

On receipt of the letter dated 13.6.2001 the Deputy Director General directed the ICAR, NEH Region to post the applicant, Dr B.K. Manda, Principal Scientist with immediate effect. The said letter is reproduced

below.....

below:

"My dear Dr. Verma,

Kindly find enclosed a copy of D.O. letter received from the Chief Secretary, Govt. of Tripura, Agartala for providing some relief to the State in terms of manpower. The State Govt. is specifically interested in the initiative related with fisheries where they have lot of potentials. You may, therefore, post Dr Mondal, Pri. Scientist (Fisheries) with immediate effect so as to provide some relief to the region. These kind of requests are being sent by the State repeatedly and at least above said proposal will provide a prompt minimum relief.

....."

10. I have heard the learned counsel for the parties at length. The respondents were earlier ordered to produce the connected records and hearing of the case was adjourned on three occasions for production of the records. However, no records were made available. Mr B.C. Das, learned counsel for the respondents, on the last day of hearing produced a photocopy of the letter dated 13.6.2001, which was already annexed to the written statement as Annexure R-4. No other documents could be produced by the respondents. It is, no doubt, true that posting and transfer is within the domain of the employer. For managing the administrative affairs it is within its competence to post and transfer individuals in public interest. The executive is authorised to exercise its discretion. Judicial review is not an appeal in disguise. The power of administration, as alluded, rests on the executive authority. But then, whether the exercise of administrative discretion is lawful or not can only be judged and decided by the Courts of Law as well as the Tribunals which are meant to see that the discretion exercised is according to law. The discretion to post an employee is not a monarchial right or grace and favour in a democratic country where rule of law prevails. Discretion conferred, howsoever wide such discretion may be, such discretion is not unfettered and absolute. All power has its constitutional end point. Arbitrary exercise of power and unfettered discretion is what the law repudiates to endorse. Unbridled exercise of discretion is the antithesis of law - unfettered exercise of discretion is incongruous in a system based on rule of law. As stated earlier discretion is not a pleasure or predilection and not mere arbitrary right of a monarch. It embodies discernment, good sense and judiciousness. Discretion necessarily

implies.....

implies good faith in public duty. Conferment of power under the constitutional set-up comprises of trust to be exercised reasonably in good faith for public purpose to attain the lawful object, as was aptly observed and underlined by Lord Denning M.R. in Breen Vs. Amalgamated Engineering Union (1971)2 Q.B.175 at 190 :

"The discretion of a statutory body is never unfettered. It is a discretion which is to be exercised according to law. That means at least this: the statutory body must be guided by relevant considerations and not by irrelevant. If its decision is influenced by extraneous considerations which it ought not to have taken into account, then the decision cannot stand. No matter that the statutory body may have acted in good faith; nevertheless the decision will be set aside. That is established by Padfield v. Minister of Agriculture, Fisheries and Food which is a landmark in modern administrative law."

11. The respondents in the instant case referred to the D.O. letter of the Chief Secretary, Government of Tripura dated 13.6.2001 for the transfer of the applicant to Agartala from the Headquarters. Admittedly, the applicant was in the Complex Headquarters and the post of Principal Scientist was a post meant for the Headquarters. By the communication dated 13.6.2001 the Chief Secretary only requested the Director General, ICAR to take a fresh initiative so that Tripura could play a more significant role in the development of fisheries, horticulture, animal husbandry etc. In that context the Chief Secretary mentioned about the inadequacy of the staffing pattern in the ICAR unit at Lembucherra in Tripura. It was basically a request to increase the staffing pattern. In that context in respect of Fisheries Department it specifically requested for posting of four Scientists at ICAR unit at Lembucherra to take up the study on genetical degradation of fishes, artificial propagation of threatened species of fishes etc. The said communication also mentioned that at the relevant time there was only one Scientist available and requested for three Scientists. It never requested for a Principal Scientist. The Chief Secretary accordingly requested the Director General, ICAR to carry an indepth review of the activities of the ICAR unit in Tripura, its staffing and resource allocation in the context of the importance of the unit in State's economy. Basically it was a letter asking for resource allocation and for increase of the staffing pattern. The said letter under no circumstance was meant for posting and transfer of the

Principal.....

Principal Scientist. The communication dated 21.6.2001 itself pointed out that such requests were sent by all the States repeatedly. It is not a problem of Tripura alone. Study of genetical degeneration of fishes and the development of fisheries is not confined to Lembucherra unit only. Similar problems time and often crop up in other units also. The applicant in his rejoinder referred to one of the communications from the Government of Arunachal Pradesh for deputing a Fishery Scientist to Arunachal Pradesh to overcome the situation faced by the administration due to the mortality of the Mahseer in the Sally Lake. The respondents in the instant case failed to address itself to the relevant issue raised in the letter and instead mechanically ordered for posting and transfer of the applicant to Tripura on extraneous consideration other than lawful consideration. The Deputy Director General in a most reckless and mechanical fashion advised the Director to post the Principal Scientist from the Headquarters that too, without taking the applicant into confidence and the Director, respondent No.3, mechanically exercised his discretion at the instance of the Deputy Director General without applying his mind. It may also be mentioned that the letter dated 21.6.2001 seemingly received on 25.6.2001 as revealed by Annexure R-5 to the written statement was forwarded to the Administrative Officer for necessary action. The matter was thereafter processed on 27.6.2001 as reflected in Annexure R-6 to the written statement, and put up before the authority. The note was later on put up before the Director, ICAR with the following note:

"As per the direction of DDG(NRM) vide his letter P.321/C, Dr B.K. Mandal, P.S (Fisheries) is to be posted to ICAR, Tripura Centre with immediate effect. In this connection, Dr Mandal may be transferred alongwith the post. Also, it may be treated as "in the interest of public service" and he will be entitled TA/DA & joining time etc as per rules. The effective date of his relieve may be decided by the C/A."

The same was put up before the C.A. and approved on the same date vide direction that he should be relieved on 30.6.2001. Why that extraordinary step was taken to transfer and post an individual and relieve him without even giving him joining time to join in the post is not even discernible. As revealed that as per the aforesaid note the applicant was to be transferred to Lembucherra alongwith the post, in the impugned

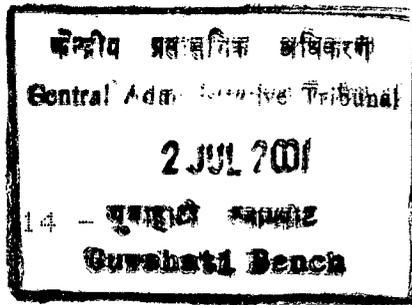
order.....

order of transfer dated 29.6.2001 ordering to relieve the applicant on 30.6.2001, Dr B.K. Mahapatra, Sr. Scientist (Fishery) was requested to take over charge from the applicant on or before 30.6.2001, though the very office was transferred alongwith the applicant. Admittedly, the transferring authority was the Director, ICAR and the Director, in the instant case, mechanically acted on the order of the Deputy Director General. The relevant aspects were overlooked and the decision making authority plunged into the collateral object, and thus passed the impugned order. No reasons as such were assigned also as to why a Scientist over 55 years of age had to be disturbed from the existing place of his work without his consent.

12. On consideration of all the aspects of the matter the impugned order of transfer dated 20.6.2001 is seemingly arbitrary and therefore, unsustainable in law and is liable to be quashed. The same is accordingly set aside and quashed.

13. The application is allowed to the extent indicated with costs.


(D. N. CHOWDHURY)
VICE-CHAIRMAN



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH : GUWAHATI

D. A No. 235 /2001

BETWEEN

Dr. B. K. Mandal

... Applicant.

- AND -

Union of India, & Ors.

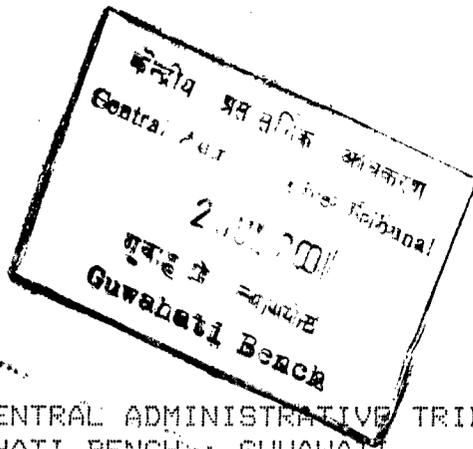
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Filed by

Advocate:

C:\WS\SS\MANDAL



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH, GUWAHATI

O. A No. 235 /2001

Filed by
the applicant through
Ulsha Das
Advocate
21/7/2001

BETWEEN

Dr. Binoy Krishna Mandal,
son of Late C.K. Mandal, at present
working as Principal Scientist, (Fish &
Fishery Science) in the ICAR Research
Complex for NEH Region, Barapani,
Meghalaya.

... Applicant.

- AND -

1. Union of India, represented by
Secretary to the ICAR, Krishi Bhawan,
New Delhi-1.
2. The Director General, Indian Council
of Agricultural Research (ICAR), Krishi
Bhawan, New Delhi-1.
3. The Director, ICAR Research Complex
for NEH Region, Barapani, Meghalaya.

... Respondents

DETAILS OF THE APPLICATION.

1. PARTICULARS OF ORDER AGAINST WHICH THIS APPLICATION IS
MADE.

This application is directed against the order bearing
No. RC(P)61/76 dated 29.6.2001 by which the present
Applicant is sought to be transferred to Tripura Centre,
Lembocherra, West Tripura, Agartala.

2. JURISDICTION OF THE TRIBUNAL

The Applicant declares that the subject matter of the
case is within the jurisdiction of the Administrative
Tribunal.

Binoy Mandal

3. LIMITATION

The Applicant further declares that the application is filed within the limitation period prescribed under Section 21 of the Central Administration Tribunal Act, 1985.

4. FACTS OF THE CASE

4.1 That the Applicant is a citizen of India and as such he is entitled to all the rights and privileges as guaranteed under the Constitution of India and laws framed thereunder.

4.2 That in the instant Original Application, the Applicant has made a grievance in respect of an order dated 29.6.2001 issued by the Respondent No. 3 i.e. the Director, ICAR, Barapani by which he has been sought to be transferred from his present place of posting to the ICAR Research Complex, Lembocherra at Tripura. The Respondent by issuing the said impugned order dated 29.6.2001 sought to transfer the present Applicant to Tripura Centre where there is no post of Principal Scientist. By issuing the said order virtually the present Applicant has been sought to be reverted to a lower post. In fact the present Applicant in the event of his such transfer will have to work under the Joint Director who belong to the same rank and but junior to the present Applicant. On the other hand the over all incharge of the said centre will be on a person who is going to take over the charge from the present Applicant who is 20 years junior to him and one stage below to his rank. From the said impugned order it is crystal clear that same has been

M. Mandal

issued pursuant an order dated 21.6.2001 issued by the Council (Respondent No. 2) but the present Applicant is yet to be served with the same. In fact the Applicant has got no knowledge of the said order. It is pertinent to mention here that admittedly the Respondents while issuing the impugned order has not given the Applicant the reasonable opportunity of hearing. As per the OM dated 14.12.83 Applicant being a permanent resident of West Bengal is entitled to place his choice place of posting after completion of the tenure service but the Respondents without taking into consideration the said fact issued the impugned order by which the Applicant is going to loose his opportunity of placing his choice of transfer. It is noteworthy to mention here that the Applicant has got few years of service in his credit and in terms of various Office Memorandum, the Respondents inspite of issuing the impugned order, ought to have allowed him to remain at the Head Quarter. Taking into consideration the staff strength of entire ICAR it is crystal clear that the post of Principal Scientist is a post meant for Head Quarter and same is a non-transferable post. However, the Respondents ignoring those facts issued the impugned order by which he has been sought to be transferred to Tripura Centre where there is no post of the Principal Scientist, placing him under a junior officer.

This is the crux of the matter for which the present Applicant has approached this Hon'ble Tribunal seeking appropriate relief.

4.3 That the Applicant initially entered in the service of

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the ICAR in the year 1976 as Scientist (S-1) and he was given posting under the Respondent No. 3 at Barapani. In the year 1982 the Applicant pursuant to his selection as direct recruit got his next promotion/appointment as Senior Scientist (S-2) and subsequently pursuant to another selection made on the basis of the advertisement the Applicant got his appointment as S-3 i.e. Principal Scientist. After the commencement Fifth Central Pay Commission recommendation the post S-3 has been re-designated as Principal Scientist i.e. the highest post in the stream of Scientific Officers. In this connection it is pertinent to mention here that in ICAR the PS of a particular discipline controls the Centres and therefore in Centres there exists no posts of PS. Presently under fishery discipline altogether there are 8 posts in the main institute as well as in the Centre and amongst those 8 posts, one post of PS is only available in the headquarter. In the centres there exist no post of PS as well as SS in the Fish and Fishery Discipline but only 5 posts of scientist are there in different Centre. The Applicant presently holding the sole post of PS in main institute i.e. ICAR, Barapani.

A copy of the appointment order dated 9.6.89 is annexed herewith and marked as Annexure-1.

4.4 That the Applicant after his such appointment as S-3 has been performing his duties to the satisfaction of all concern and without any blemish. In the mean time after commencement of 5th Central Pay Commission with effect from 1.1.96 the post of S-3 has been re-designated as PS. In the

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ICAR, the post of PS is the highest rank post equivalent to Joint Director, having same pay scale. The PS used to control the headquarter as well as the Centres of the Institute. Under the PS there are SS (S-2) and Scientist (S-1) to assist him. So far as one particular discipline is concerned, PS is the head and under him there are SS and S. In the present place of posting of the Applicant as PS there are one SS and one Scientist and 5 Scientists in different centres. The sole post of PS i.e. the post presently holding by the Applicant is the post meant for HQ only and the Applicant used to look after all the concerned Centres located at various places from headquarter only.

4.5 That surprisingly enough the Respondents have issued the impugned order bearing No. RC(P) 61/76 dated 29.6.2001 by which the Applicant has been sought to be transferred to Tripura Centre. In the said order there has been a mention regarding a letter dated 21.6.2001 issued by the Respondent No. 2. But the impugned order is silent about contents of the said order. The Respondents have not furnished the said order dated 21.6.2001 alongwith the said impugned order. Apart from that the Respondents have relieved him immediately without affording him any opportunity.

A copy of the said order dated 29.6.2001 is annexed herewith and marked as Annexure-2.

4.6 That the Applicant begs to state that in the Tripura Centre there is only one post of Scientist and one Dr. B. Santosh is holding the said post. At present there is no post of PS in any of the centres including Tripura and the

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Applicant used to look after all the centres from headquarter at Barapani as head of Fish & Fishery division. As per the staff strength as on today there are all together 8 posts, 3 in headquarter (1 PS, 1 SS & 1 Scientist) and 5 Scientist in different centres. Under no circumstances, the Applicant can be transferred to Tripura or any other centre. On the other hand, the overall incharge of Tripura Centre is headed by one Joint Director, who belongs to the same rank and same pay scale of the Applicant but as per seniority the said Joint Director is 9 years junior to him. In the event of such transfer the Applicant will have to work under the said junior colleagues. Apart from that by the impugned order dated 29.6.2001 there has been a direction to one Dr. B.K. Mahapatra SS to hold the post of PS at HQ, which is also not permissible as said Dr. Mahapatra is about 20 years junior to the Applicant, and virtually he will be the head of the said discipline (Fish & Fishery) and he will control the Tripura Centre also. As such from various points of view the impugned order is not sustainable as such same amounts to reversion of the Applicant.

A copy of the extract of the staff strength as on today is annexed herewith and marked as Annexure-3.

4.7 That the Applicant begs to state that presently he has got only few years of service in his credit and in case the said impugned order is made effective, the protections as granted by the Government of India's various Office Memorandums will be frustrated. The Applicant further begs to state that emphasises has been made in the recommendation

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- 7 -

of the 5th Central Pay Commission regarding retention of employees having few years of service on their credit.

The Applicant craves leave of this Hon'ble Tribunal to rely and refer upon the said 5th Central Pay Commission recommendation at the time of the hearing of the case.

4.8 That the Applicant begs to state that the impugned order dated 29.6.2001 has been issued not in public interest but the same has been issued as per the dictation of higher authority. The aforesaid fact is quite clear from the impugned order dated 29.6.2001. The Hon'ble Apex Court has in its various judicial pronouncement has held that the interfere of higher authority in issuing the transfer order is bad in law and same is not sustainable in the eye of law. The present impugned order is the unique example of dictation made by higher authority and as such the impugned order is not sustainable in the eye of law and liable to be set aside and quashed.

4.9 That as stated above in the impugned order there has been a mention regarding a letter dated 21.6.2001 but while issuing the same the Respondents have not enclosed the same. The Applicant is totally ignorant about the issuance of the said order and as such the same is not sustainable in the eye of law inasmuch as same is violative of Art 14 and 16 of the Constitution of India and laws framed thereunder.

4.10 That the Applicant begs to state that the Applicant belongs to SC Community and as such he is entitled to special privileges

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as enunciated in various Office Memorandums issued by the Government of India from time to time. In the said OMs there has a special mention regarding the harassment in placing officers belong to SC Community in difficult areas in the name of transfer. In the present case also although the order of transfer speaks nothing about any harassment but virtually same has caused serious humiliation to the present Applicant where by he has been sought to be lowered in rank and he has been placed under the direct control of his juniors. On this score alone the impugned order is not sustainable and liable to be set aside and quashed.

Copies of the OMs are annexed herewith and marked as Annexure-4.

4.11 That the Applicant begs to state that he belongs to West Bengal and in terms of OM dated 14.12.83 issued by Government of India, Ministry of Personal, he is entitled to place his choice place of posting after completion of fixed tenure in the NE Region. However, the Respondents by issuing the impugned order has virtually blocked the said avenue to the present Applicant who has got only few years of service on his credit.

4.12 That admittedly taking into consideration the staff strength of the institute, the Applicant who is presently holding the post of PS cannot be transferred to any centre of the said institute as has been sought to be done in the present case. On the other hand in Tripura Centre there is no post of PS and taking into consideration the aforesaid facts the impugned order is not sustainable at all and

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liable to be set aside and quashed.

4.13 That the Applicant begs to state that presently he is suffering from hypertension and other connective diseases and for that he is undergoing treatment regularly in Meghalaya. In the event of such transfer, the Applicant will suffer irreparable loss and injury.

The Applicant craves leave of this Hon'ble Tribunal to produce the medical documents at the time of hearing of this case.

4.14 That the Applicant begs to state that the impugned order has been communicated to him on 29.6.2001 at about 3.30 PM in his office at Barapani, as such he could not prefer any representation due to paucity of time. The Applicant however at the earliest opportunity has come before this Hon'ble Tribunal seeking an appropriate relief against the said impugned order. It is further stated that the present case is a fit case wherein the Hon'ble Tribunal may be pleased to pass an interim order directing the Respondents not to give effect the impugned order dated 29.6.2001 till disposal of this OA. In the event of not passing any interim order by this Hon'ble Tribunal as prayed for, the Applicant will suffer irreparable loss and injury and virtually the original application will be render infructuous. The balance of convenience also lies very much in favour of the Applicant as he has not yet handed over the charge and as such the Applicant prays for the aforesaid interim order.

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4.15 That this application has been filed bonafide and to secure the ends of justice.

5. GROUNDS WITH LEGAL PROVISIONS

5.1 For that the action/inaction on the part of the Respondents in issuing the impugned order dated 29.6.2001 are not sustainable in the eye of law and liable to be set aside and quashed.

5.2 For that taking into consideration the staff strength as on today the Respondents could not have issued the order of transfer dated 29.6.2001 transferring the present Applicant to Tripura Centre where there is no post of PS, as such the interim order is not sustainable in the eye of law and liable to be set aside and quashed.

5.3 For that the non-supply of order dated 21.6.2001 issued by the Respondent No. 2 as mentioned in the impugned order amounts to violation of Article 14 and 16 of the Constitution of India as such same is not sustainable in the eye of law.

5.4 For that the Applicant who is presently holding the post of PS and looking after the Centres cannot be transferred to the Centre virtually reverting him to a lower post and forcing him to work under his subordinate and junior employee.

5.5 For that the Applicant who is now at the feg end of his service carrer cannot be made to transfer without affording him any opportunity of placing his choice place of posting in the light of the OM dated 14.12.83. The Respondents by

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issuing the impugned order virtually blocked the aforesaid avenue available to the Applicant and as such the impugned order is not sustainable in the eye of law.

5.6 For that in any view of the matter, the impugned action/inaction on the part of the Respondents are not sustainable in the eye of law and same is liable to be set aside and quashed.

The Applicant craves leave of this Hon'ble Tribunal to advance more grounds both legal as well as factual at the time of hearing of this case.

6. DETAILS OF THE REMEDIES EXHAUSTED.

That the Applicant declares that he has no other alternative and efficacious remedy except by way of filing this application.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING BEFORE ANY OTHER COURT

That the applicant further declares that no other application, writ petition or suit in respect of the subject matter of the instant application is filed before any other court, authority or any other Bench of the Hon'ble Tribunal nor any such application, writ petition or suit is pending before any of them. The statement is made subject to the statement made in para 4.15 above.

8. RELIEF SOUGHT FOR:

Under the facts and circumstances stand above the Applicant prays that the instant application be admitted, records be call for and upon hearing the parties on the

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cause or causes that may be shown and on perusal of records be pleased to grant the following reliefs.

8.1 To set aside and quash the impugned order dated 29.6.2001 (Annexure-2)with a further direction to the Respondents to allow the Applicant to remain posted at the headquarter at Barapani till he is holding the post of PS of the Fish & Fishery Discipline under ICAR.

8.2 Cost of the application.

8.3 Any other relief/reliefs to which the present Applicant are entitled to under the facts and circumstances of the case and as may be deemed fit and proper by the Hon'ble Tribunal.

9. INTERIM ORDER PRAYED FOR:

Under the facts and circumstances of the case, the Applicant most respectfully prays for an interim order directing the Respondents not to give effect the impugned order dated 29.6.2001 (Annexure-2) with a further direction to the Respondents not to release him from his present place of posting i.e. headquarter, Barapani.

10.

The application is filed through Advocate.

11. PARTICULARS OF THE POSTAL ORDER :

(I) I.P.O. No.: 66 792422

(ii) Date: 11/5/2001

(iii) payable at Guwahati

12. LIST OF ENCLOSURES :

As stated above

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VERIFICATION

I, Dr. Binoy Krishna Mandal, son of Late C.K. Mandal, aged about 57 years, at present working as Principal Scientist, (Fish & Fishery Science) in the ICAR Research Complex for NEH Region, Barapani, Meghalaya do here by solemnly affirm and state that the statement made in this application from paragraph 1, 2, 3, 4, 4.1, 4.2, 4.4, 4.7 to 4.9, 4.11 to 4.15 are true to my knowledge and those made in paragraphs 4.13, 4.5, 4.6, 4.10 are matters records of records informations derived therefrom which I believe to be true and the rest are my humble submission before this Hon'ble Tribunal.

And I sign this verification on 2nd day of July 2001.

Signature.

Binoy Krishna Mandal

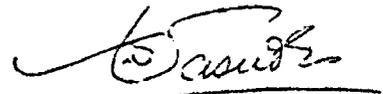
INDIAN COUNCIL OF AGRICULTURAL RESEARCH
KRISHI BHAVAN : NEW DELHI

F.No. 31(S-3)1/89-Per.II

Dated the 20th June, 1989.

OFFICE ORDER

The President of the Indian Council of Agricultural Research Society is pleased to appoint Dr. Binoy Krishna Mandal to grade S-3 of the Agricultural Research Service in the scale of Rs. 1500-60-1800-100-2000 (pre-revised) in the Council with effect from forenoon of 12th May, 1989 on the terms and conditions contained in this Office Memorandum of even number dated 8.5.89. He has been posted to work as Scientist (Fish & Fishery Science) under ICAR Research Complex for NEH Region, Shillong from the same date until further orders.



(S. VASUDEV)
DIRECTOR (P)

To

✓ Dr. Binoy Krishna Mandal,
Scientist S-3 (Fish & Fishery Science),
ICAR Res. Complex for NEH Region,
SHILLONG-793003.

Handwritten notes: "U.S.S.", "1/89", "20/6/89"

ATTACHED - 2
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NO.RC(P)61/76

Dated Umiam, the 29th June, 2001.

ORDER

P 18 & WS

In the interest of Public Service and in pursuance of Councils letter DO/PS/DDG/NRM/2001-456 dated 21.6.2001, Dr. B.K. Mandal, Principal Scientist (Fish & Fishery Science), is hereby posted and transferred from this Complex Hqs., Umiam to ICAR Research Complex for NEH Region, Tripura Centre, Lembucherra, West Tripura.

He is also stand relieved from his duties with effect from 30.6.2001 (A.N.), so as to enable him to join at his new place of posting.

T.A./D.A. and Joining time is admissible to him as per rules.

13.6.01 C.S. Tripura asked for posting of Scientist - One Man extra
21.6.01 ICAR, ND advise NEH Regio to post Mandal; when received? 25th June?
23.6.01 Recd - 27/6/01
29.6.01 order to transfer from

SD/- H.D. VERMA
DIRECTOR

Memo.No.RC(P)61/76

Dated Umiam, the 29th June, 2001.

Copy for information to :-

1. Dr. B.K. Mandal, Principal Scientist (Fish & Fishery Science), ICAR Research Complex for NEH Region, Umiam, with a request to hand over his charge to Dr. B.K. Mahapatra, Sr. Scientist (Fishery).
2. Dr. B.K. Mahapatra, Sr. Scientist (Fishery), ICAR Research Complex for NEH Region, Umiam, with a request to take over the charge from Dr. B.K. Mandal, Principal Scientist on or before 30.6.2001 positively and forward the charge handing & taking over report alongwith No dues Certificate.
3. The Deputy Director General (NRM), Indian Council of Agricultural Research, Krishi Bhavan, New Delhi.
4. The Director General, Indian Council of Agricultural Research, Krishi Bhavan, New Delhi.
5. The F.A.O., ICAR Research Complex for NEH Region, Umiam.
6. The A.A.O. (Estt.), ICAR Research Complex for NEH Region, Umiam.
7. Sr. Hindi Officer, ICAR Research Complex for NEH Region, Umiam.
8. The A.A.O. (C), ICAR, Umiam.
9. The Joint Director, Tripura Centre, ICAR Research Complex for NEH Region, Lembucherra, West Tripura.
10. D/A. Rectt.,

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force remove

Attested
Advocate.

29/6/01
(M.J. KARJISTPULANG)
ADMINISTRATIVE OFFICER

VISION-2020

ICAR RESEARCH COMPLEX
FOR
NEH REGION

PERSPECTIVE PLAN



ICAR RESEARCH COMPLEX FOR NEH REGION
UMIAM—793 103 MEGHALAYA
INDIAN COUNCIL OF AGRICULTURAL RESEARCH

*Attested
W.S.S.
Director*

3.3 MANPOWER

The present approved discipline-wise scientific strength is given below :

S. No.	Discipline	Main Institute				Centres				Total
		PS	SS	S	T.	PS	SS	S	T.	
1.	Entomology	1	1	2	4	-	1	8	9	13
2.	Pl. Breeding	1	1	6	8	-	2	7	9	17
3.	Pl. Pathology.	1	1	2	4	-	3	9	12	16
4.	Soil Science	1	2	4	6	-	4	6	10	16
5.	Horticulture	1	1	6	8	-	3	12	15	23
6.	Agronomy	2	2	4	8	-	3	6	9	17
7.	Pl. Physiol.	-	1	1	2	-	-	-	-	2
8.	SWE	1	3	3	7	-	-	1	1	8
9.	FMP	-	1	1	2	-	-	-	-	2
10.	PHT	-	1	2	3	-	-	-	-	3
11.	Ag. Econ.	1	1	2	4	-	-	1	1	5
12.	Ag. Extn.	-	1	2	3	-	-	3	3	6
13.	Forestry	-	1	-	1	-	-	2	2	3
14.	An.Prod.	1	2*	4	7	-	2	6	8	15
15.	An. Health	1	1	3	5	-	2	4	6	11
16.	An. Nutrin.	1	1	2	4	-	-	4	4	8
17.	Vety. Para.	-	1	2	3	-	-	2	2	5
18.	Fishery	1	1	1	3	-	-	5	5	8
19.	Ag. Stat	-	-	1	1	-	-	-	-	1
20.	Poultry	-	1	1	2	-	-	2	2	4
21.	Computer	-	1	-	1	-	-	-	-	1
22.	KVK	-	1	-	1	-	5	-	5	6
23.	TTC	1	-	-	1	-	-	-	-	1
	Total	14	26	49	89	-	25	78	103	192

* One post for each TTC

Scientific strength for AP=15; Manipur = 18; Mizoram=10; Nagaland =10; Sikkim=24; Tripura=26 and HQ=89.

PS : Principal Scientist, SS : Senior Scientist, S : Scientist, T : Total

NO ps in centres

Attested
W.Das.
Advocate

71

G.I., Dept. of Per. & Trg., O.M. No. 36026/3/85-Est. (SCT),
dated 24-6-1985

Subject:—Harassment of and discrimination against Scheduled Castes and Scheduled Tribes employees.

Ministries/Departments are aware that the Government, as a part of the programme for the general welfare of the persons belonging to the SCs/STs have provided reservation in Central Government services accompanied by various other benefits, concessions and relaxations. The main objective for providing reservation for Scheduled Castes and Scheduled Tribes in appointment to Civil posts and services of the Government is not just to give jobs to some persons belonging to these communities and thereby, increase their representation in services but to uplift these people socially and merge them in the mainstream of the nation:

2. It has, however, been pointed out to this Department that the Scheduled Castes and Scheduled Tribes officers, after appointment, are subjected to harassment and discrimination on grounds of their social origin. It has been pointed out that SC/ST officers are sometimes transferred to far-off places and also placed at insignificant positions. It has also been stated that these officers are not accepted at their places of postings by the concerned superior officers in some cases.

3. In this connection, it is emphasized that Government servants should desist from any act of discrimination against members of SC/ST communities on grounds of their social origin. It is also requested that senior officers, including the Liaison Officers of the Ministry/Department, should keep a close watch to ensure that such incidents do not occur at all. However, if any such incident comes to the notice of the authorities, action should be taken against the erring officials promptly.

4. Ministry of Finance, etc., are accordingly, requested to bring the contents of this Office Memorandum to the notice of all concerned.

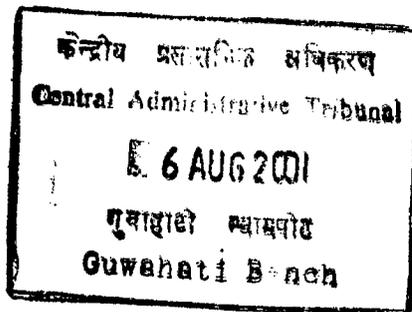
72

G.I., Dept. of Per. & Trg., O.M. No. 36011/17/85-Est. (SCT),
dated 23-7-1985

Subject:—Grouping of isolated posts for reservation for SCs and STs.

The existing instructions provide that in the case of posts filled by direct recruitment, isolated posts and small cadres may be grouped with posts in the same class for the purpose of reservation orders taking into account the status, salary and qualifications prescribed for the posts in question. Instances have come to the notice of this Ministry that in the

Attested
by
Advocate.



Filed by:
Brimof Chandra De
Advocate.
6.8.01. 54

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :: GUWAHATI BENCH ::
AT GUWAHATI.

ORIGINAL APPLICATION NO. 235/2001.

Dr. B.K. Mandal APPLICANT.

- Versus -

Union of India & Others.

..... RESPONDENTS.

The Respondents No. 2 and 3 beg to file their
Written Statement as follows :-

- 1) That all the averments and submissions made in the Original Application are denied by the answering respondents save what has been specifically admitted ~~herein~~ and what appears from the records of the case.
- 2) That with regard to the statement made in paragraph 4.1 of the Original Application (hereinafter referred to as the O.A.) the answering respondents state that the applicant has no enforceable right as admittedly the impugned transfer order has been issued in public interest.
- 3) That the answering respondents deny the

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correctness of the statement made in paragraph 4.2 of the O.A. and states that the applicant has been transferred to I.C.A.R. Centre, Lembucherrah, Tripura in public interest along with the post. It is denied that the applicant is sought to be reverted. It is also denied that no post of Principal Scientist exists at Lembucherrah. As pointed out above, the applicant has been transferred along with the post of Principal Scientist (Fish and Fisheries Science). In view of above, the contention of the applicant that in the event of his transfer he shall have to work under a Joint Director who belongs to the same rank is misconceived. Further the post of Joint Director is a post of Research Management Position which had remained always higher in rank than the post of Principal Scientist. In this connection it would be relevant to refer to letter No. 8-3/99-Per.-IV dated 18.7.2001. It is also not correct that Dr. B.K. Mahapatra, Senior Scientist who has already assumed the charge of In-Charge Fisheries Division at I.C.A.R., Barapani w.e.f. 30.6.2001 (A.N.) will be the overall In-Charge of the said I.C.A.R., Tripura Centre because Dr. B.K. Mahapatra will be managing the activities of the Fisheries Division at I.C.A.R., Barapani alone.

*Interview
When is
the record
9/11/01*

In this connection the answering respondents state that the impugned transfer order dated 29.6.2001 has been issued pursuant to the letter dated 21.6.2001

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issued by the DDG, I.C.A.R. By the said D.O. Letter dated 21.6.2001 the respondent No. 3 was asked to post the applicant at I.C.A.R., Tripura Centre because his services were required there to serve the public interest. In this connection it will also be relevant to refer to the minutes of the visit of Hon'ble Chief Minister, Tripura to I.C.A.R. Centre, Tripura on 11.1.2001 which is self explanatory as well as letter dated 26.3.2001 issued by Chief Secretary, Tripura to Commissioner and Secretary, Fishery etc. By the said letter the Chief Secretary, Tripura emphasised for strengthening the activities of I.C.A.R. Centre, Tripura specially in the discipline of Fishery Science which has vast potential in the economic development of the State and for posting of required scientist at Fisheries Division, I.C.A.R. Centre, Tripura. It was in this context that the Chief Secretary, Tripura wrote a D.O. letter dated 13.6.2001 to the respondent No. 2 with request to post Scientist of Fisheries Discipline in the Centre immediately to take up study on various aspects concerning development of Fisheries in the State. It was pursuant to the said D.O. letter dated 13.6.2001 that the office of the respondent No. 2 wrote the D.O. letter dated 21.6.2001 pursuant to which the impugned transfer order has been issued. Needless to say that the decision to transfer the applicant along with the post of Principal Scientist was taken keeping in view the ban on recruitment for vacant posts

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as well as the experience and expertise of the applicant in the relevant field. There is no legal infirmity in issuing the transfer order in as much as in terms of the transfer policy annexed to the O.A. the I.C.A.R. management can effect a transfer for utilising the experience of scientist in appropriate field. As a matter of fact by the transfer order the applicant has been posted to a place which is nearer to his home state i.e. State of West Bengal.

It is brought to the notice of this Hon'ble Tribunal that pursuant to the D.O. letter dated 21.6.2001 referred to above, the respondent No. 3 vide order dated 27.6.2001 approved the transfer of the applicant to Tripura Centre along with the post. It was only thereafter that the impugned order dated 29.6.2001 was issued. Further, the applicant was relieved from Barapani w.e.f. 30.6.2001 (A.N.) vice Dr. B.K. Mahapatra.

Copies of Office Order dated 18.7.2001, Minutes of meeting held on 11.1.2001, D.O. letter dated 26.3.2001, D.O. letter dated 13.6.2001, D.O. letter dated 21.6.2001 and note sheet dated 27.6.2001 are annexed hereto and are marked as Annexures - 1, 2, 3, 4, 5 and 6 respectively.

4) That the statement made in paragraph 4.3

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4.3

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Scientist is
a postman
for HQ
Not for HQ

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of the Original Application is not wholly correct. The averment that the post of Principal Scientist of a particular discipline controls the centres is denied by the answering respondents in any case since the applicant has been transferred alongwith the post and he also stands relieved, he should comply to the transfer order.

5) That the answering respondent deny the correctness of the statement made in paragraph 4.4. of the Original Application. Since, the applicant has been transferred along with the post, the contentions are uncalled for and misconceived.

6) That save and except those which are matters of records of the case all the averments made in paragraph 4.5. of the Original Application are denied by the answering respondent. The circumstances under which the transfer order dtd. 29.6.2001 came to be issued has already been explained in the preceding paragraph and the same ~~are~~ not reiterated ~~for~~ for the sake of brevity. In this connection it would also be relevant to state that by a corrigendum dtd. 17.7.2001 issued in continuation of D.O. Letter dated 21.6.2001 by the Office of the respondent No. 2 the applicant has been transferred to Tripura along with the post of Principal Scientist (Fisheries). That apart the fact that the applicant stands relieved w.e.f. 30.6.2001 (A.N.) has been admitted by the applicant himself. Accordingly

contd....

Dr. B.K. Mahapatra assumed charge of In-charge Fisheries Division at Barapani w.e.f. 30.6.2001. The applicant has already received the above transfer and relieving order on 29.6.2001 itself and there is acknowledgement by the applicant in this regard. Thereafter the administrative officer, Office of the Respondent No. 3 vide Circular dated 3.7.2001 has notified that pursuant to the transfer order Dr. B.K. Mahapatra, Senior Scientist has assumed charge. However, in compliance of the interim order passed in the instant case the same has been kept in abeyance vide order dated 18.7.2001.

Copies of the Corrigendum dated 17.7.2001, letter assuming charge by Dr. B.K. Mahapatra, acknowledgement and Office Order dated 18.7.2001 are annexed herewith and are marked as Annexures - 7, 8, 9 and 10 respectively.

7) That the statement made in paragraph 4.6 of the Original Application being misleading and misconceived, the same are hereby denied. As the applicant has been transferred along with the post, the contentions are irrelevant and denied.

8) That with regard to the statement made in paragraph 4.7 of the Original Application the answering respondents state that no illegality has been committed

contd....

by the authority, in as much as, policy/guidelines/ instruction governing transfer are subject to exigencies of administration.

9) That the answering respondents deny the correctness of the statement made in paragraphs 4.8, 4.9, 4.10, 4.11, 4.12, 4.13, 4.14 and 4.15 of the Original Application and states that no prejudice and/or injustice has been caused to the applicant by the impugned order of transfer. Public interest alone has been the relevant consideration in effecting the impugned order. There is no element of any extraneous consideration and/or arbitrariness as is sought to be made out by the applicant. From the facts stated above, it is evident that to avoid handing over of charge, the applicant took shelter of Commuted Leave w.e.f. 30.6.2001 knowing fully well that he stands relieved w.e.f. 30.6.2001 (A.N.) and approached this Hon'ble Tribunal with some false claim. Therefore, the applicant is not entitled to any relieve as prayed for in the Original Application.

The contention of the applicant in paragraph 4.10 that the transfer order has the effect of violating special privilege of an officer belonging to Schedule Caste is denied by the answering respondents. It is denied that any harassment has been caused to the applicant. It is brought to the notice of this Hon'ble Tribunal that

contd....

the applicant has approached the National Commission for SC and ST on 9.7.2001 after filing of the O.A. on 2.7.2001 alleging harassment. It appears that the applicant has no faith in this Hon'ble Tribunal and that is why he approached the Commission after filing of the O.A. In the complaint dated 9.7.2001 the applicant has suppressed the fact that he has approached this Hon'ble Tribunal in connection with the same subject matter. Pursuant to the complaint lodged by the applicant before the Commission, the Commission's Office at Shillong vide communication dated 11.7.2001 asked for a report from the respondent No. 3 on the representation submitted by the applicant. Thereafter another complaint was lodged before the Chairman of the Commission on 16.7.2001 with copies to various authorities including respondent No. 3. It is therefore, not clear as to from which Forum the applicant seeks relieve. It is also clear from the facts stated above that the allegations are baseless and the applicant in this effort to cling on to the post at Barapani has resorted to gross indicipline. At least it is not expected of a Senior Officer like the applicant. The respondent No. 3 vide reply dated 16.7.2001 denied the allegation contained in the complaints/representation filed by the applicant.

Copies of the Complaints dated 3.7.2001 and 16.7.2001, letter dated 11.7.2001 and the

contd....

reply dtd. 16.7.2001 are annexed hereto and marked as Annexure 11, 12, 13 and 14 respectively.

10) That the answering respondents also deny the allegation brought out by the applicant in the Miscellaneous application to the effect that the transfer order has been issued due to some extraneous consideration. The construction aspect as referred to by the applicant has no relevance with the impugned transfer order. In connection with the said matter there are allegation and counter allegation for and against the applicant. In any case the respondent No. 3 is looking into the said matter. On point of repetition it is stated that the transfer order has been issued in public interest and keeping in view the request made by the Government of Tripura. That being the admitted position there is no merit in the O.A. and the same deserves to be dismissed with cost.

11) That under the facts and circumstances stated above, it is respectfully prayed that the claim of the applicant is totally frivolous and vexatious and is liable to be rejected by this Hon'ble Tribunal.

VERIFICATION

V E R I F I C A T I O N

I, Sri Narendra Deo Verma, Son of Late M.L. Verma, aged about 59 years, presently working as Director, ICAR Research Complex for NEH Region, Umroi - 793 103 (Meghalaya) do hereby solemnly affirm and state that the statements made in paragraphs 1, 2, 3(pE), 4, 5, 7, 8 and 10 are true to my knowledge and those made in paragraphs 3(pt), 6 and 9 are matters of records which I believe to be true and the rest are my humble submissions before this Hon'ble Tribunal.

And I sign this verification on this the _____ day of August, 2001 at Guwahati.

Narendra Deo Verma
 निदेशक/Director,
 ए. डी. व. /ICAR
 पूर्वी-उपत्यका कृषि अनुसंधान संस्था
 Umroi Complex for NEH Region
 उमरौली/Sarapani-793103

Copy

ANNEXURE - 1

Annexum R-2

TELEPHONE 3388991 EXTN
TELEX 0.31.62249 ICAR IN
FAX 011.3387293
TELEGRAM AGRISEC

INDIAN COUNCIL OF AGRICULTURAL RESEARCH
Krishi Bhavan, Dr. Rajendra Prasad, New Delhi-110001

F.No.8-3/99-Per.IV

Dated the 18th July, 2001

OFFICE ORDER

Consequent on adoption of UGC pay package, the pay scales of Principal Scientists and Research Management Positions like ADGs, Directors, Project Directors, Joint Directors of Deemed Universities etc. are identical i.e. Rs.16400-22400. Govt. of India decision No.2 under FR22 1(a)(i) inter alia provides that when two posts are in identical time scale, it is reasonable to hold that the duties and responsibilities to the post are not very different in nature.

As per model qualifications/experience prescribed for various categories of Scientists/Research Management Positions under the Council vide circular No.8(3)/95-Per.IV dated 6.2.95, for becoming eligible for the post of Director, ADG, project Director etc., five years experience as Principal Scientists or in an equivalent position is one of the essential qualifications whereas for becoming eligible for the post of Principal Scientist, only three years experience as Sr. Scientist is required. The incumbents of RMPs are also required to discharge higher duties and shoulder higher responsibilities.

Taking into account the above position, it is hereby clarified that the duties and responsibilities of the Research Management Positions viz. ADGs, Directors, Project Directors, Joint Directors of Deemed Universities etc. are higher than that of Principal Scientists irrespective of pay scales being identical.

Sd/- Sodhi Singh,
Deputy Secretary (P)

Distribution:-

1. All Directors/Project Directors of ICAR Institutes.
2. All DDGs/ADGs, ICAR/KAB.
3. Secretary, ARSS Forum.
4. Sr. PPS to DG, ICAR.
5. PS to Secretary, ICAR.

Memo No. R_C(G)32/86.

Dated the Union 25th July, 2001.

Copy to:-

1. All Joint Directors/Head of the Divisions/Sections

M. J. Kharmaphlang
25/7/01.
(M. J. Kharmaphlang,)
Administrative Officer,

R.K.D.
21/7/2001.

*For in Deew
ICAR is here
Deew here*

APR 30 2001

11th Jan 01

ANNEXURE - 2

Hon'ble Chief Minister Govt. of Tripura visited ICAR Tripura Centre and the minutes of the visit thereof.

Hon'ble Chief Minister, Govt. of Tripura, Sri Manik Sarkar visited ICAR Research Complex Tripura Centre on 11th January, 2001 from 3pm onwards. He went through the various experiments at the Centre including Agronomy, Plant Pathology, Plant Breeding, Soil Science, Horticulture, Poultry Science, Animal Nutrition, Fisheries and also the ongoing experiments on Alley cropping, Farming system research, broiler rabbit production and piggery production etc.

Hon'ble Chief Minister was quite critical about the research achievements of the different experiments and enquired the details and their applicability to the farmer's of Tripura. The Farming System Models developed at the Centre attracted the attention of the Hon'ble Chief Minister with particular reference to efficient land utilization, increased cropping intensity while making use of residual moisture, adoption of suitable soil and water conservation measures and efficient water harvesting technology which are very relevant to Tripura situations.

After the farm visit, Sri Sarkar participated in the interaction meeting attended by Sri Alok Dev, Commissioner-cum Secretary Agriculture and Co-operation; Sri D Chakraborty Commissioner-cum-Secretary Animal Resource Development Department; Sri S. Chakraborty Secretary Fisheries; Sri S. Senchaudhary Advisor Agriculture, Dr. P. K. Paul Director Agriculture, Sri Amar Das Director Horticulture and Soil Conservation, Joint Director and the scientists of ICAR Centre and other officers of the line departments.

Firstly, Hon'ble Chief Minister asked the state Govt. officials for their queries/clarifications which they wanted from the ICAR scientists.

Sri. D. Chakraborty Comm.-cum-secretary ARDD asked the ICAR scientists to look into the following problems for the benefit of Tripura;

1. Mad cow disease
2. Immunity status of different livestock of the state.
3. Frequent/regular technological exchange programmes with the state departments.
4. Evaluation of new breeds of,
 - a. Poultry
 - b. Piggery
 - c. Quails
 - d. Guinea fowls

T. Paul

12/1/01

(7786
14/1/01)

ICAR Tripura Centre

- 5. Development of mediocre broiler lines of poultry.
- 6. Sweet potato production programme for piggery husbandry.
- 7. Vaccine production activities for important livestock diseases of the state.

Dr. Dhiman Joint Director ICAR Centre clarified the various points raised the ARDD Commissioner and stated that it may not be possible for this small Centre to work on all the suggested activities but assured to seek the help of different commodity institutes of ICAR working on these problems in the different parts of the country. Although some of the above programmes viz; poultry, piggery, guinea fowls and rabbitary are already going on at the Centre. It was mentioned here that the Pig breed developed at HQ. of ICAR Research Complex for NEH Region Barapani has already been introduced at the Centre and its performance is under evaluation with reference to Tripura conditions. A larger stock of Guinea fowls which has proved to be successful at the Centre is being introduced and birds shall be supplied to the ARDD department also. This Centre has introduced 11 varieties of sweet potato from CIP(International Potato Centre Lima, Peru) and the cutting have been supplied to the state department under piggery development programme.

Sri S.Chakraborty Secretary Fisheries explained the importance of fisheries department with reference to Tripura where enough area under water bodies is available but the production of table fish is quite low, thus he emphasized the need for the strengthening of fishery discipline at the Centre. He further desired that ICAR Centre should identify:

- 1. Better breeds of fish for the state
- 2. Identification of endangered species of fishes and their reintroduction from the other parts of the country.

Dr.Dhiman clarifies that ICAR is working on the second problem i.e. on the identification of endangered species and their reintroduction from other parts of the country. While collaboration for the introduction and evaluation of new and better breeds of fishes shall be sought from the other ICAR institutes.

Hon'ble Chief Minister ensured to take up the problem of man power strengthening with the appropriate authority in the council as Joint Director can not do anything in this matter.

Sri.A.Dev Commissioner-cum-secretary Agriculture and Co-operation desired that ICAR Centre should look into the problems of agriculture development in the state on priority basis as:

- 1. Districtwise soil fertility mapping
- 2. Development of suitable rice varieties for different cultivation systems of the state.
- 3. Staggering of pine-apple maturity.
- 4. Problem of citrus decline in Jampui Hills of North District.

5. Evaluation of hybrid seeds of different vegetable crops and other horticultural crops before their introduction in the state.

Dr.M.Dutta Sr.Scientist Soil Science, ICAR clarified that the responsibility state soil mapping has been assigned to NBSSLUP Kolkata and the work on the project shall be taken up very soon. He further explained that in the past exhaustive soil fertility mapping of different parts of Tripura has been done by this Centre and the information of the same has been supplied to the state departments. This year itself a good number of soil samples supplied by DM South through Department of Horticulture have been analysed and report submitted to the Director Horticulture for onward transmission to DM South.

Dr.Dhiman further explained that this Centre has developed/identified a good number of rice varieties for different ecosystem of the state and ICAR has been supplying seed(Nucleus seed) to the state department for further multiplication and distribution to the farmers. He expressed the difficulty in justifying the research on rice crop which is the staple food crop for the state as ICAR Centre at Lembucherra does not have low land research fields and frequent requests have been made to state department of Agriculture for making such land available to the Centre.

With respect to pine-apple staggering, the Centre has developed suitable strategies for staggering pine-apple maturity through shade management to the extent of 20-25 days with light interception of 25-30 % with different tree species in the agroforestry project but further staggering could also be possible through either genetic biodiversity utilization or application of different growth hormones. The application of growth hormones could be more of academic interest rather than field applicability as the growth hormones have to be applied to the individual plant at particular stage.

Regarding activity programme for the rejuvenation of declined orange orchards of Jampui Hills in North Tripura, different ICAR teams have visited the area so many times and suggested rejuvenation programmes for the purpose. Last year Joint Director ICAR, alongwith Sri Senchaudhary has visited the area for the purpose and noted that the management input from the side of farmers of the area are just zero due to which the orchards have decline significantly. ICAR is always ready to provide technological support for the area but the implementation has to be done by the state department of Horticulture only as the meagre infrastructure of the Centre can not monitor the citrus project at Jampui.

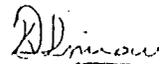
With reference to evaluation of hybrid varieties of vegetable and other horticultural crops which are being pushed into the state, ICAR has already taken up the evaluation

programme for their suitability to the state and this year good number tomato, brinjal, chillies and cabbage hybrids have been evaluated and suitable varieties have been identified.

Sri S. Senchaudhary Advisor Agriculture and Dr. P. K. Paul Director Agriculture wanted that what ever the crop varieties are being identified or developed by the Centre, part of the seed should be handed over to the department for further multiplication. Dr. Dhiman Joint Director pointed out that ICAR has taken due care for the proper evaluation of the crop varieties by their evaluation at two places in the state viz; Lembucherra and the AD Nagar farm of state department so that conclusive information on their performance could be generated and the seed (nucleus seed) is being handed over to the respective departments.

Hon'ble Chief Minister expressed his satisfaction on the research activities of the Centre and the ongoing programmes but desired to hold frequent interaction meetings with the line departments for suitable technology implementation its further refinement through proper feed back from the state departments and the farmers. The Chief Minister further desired that the benefits of research should reach the farmers before the technology becomes outdated.

Hon'ble Chief Minister left ICAR at 5pm with a note that he shall be visiting ICAR frequently so that he remains in touch with the research activities and achievements of the Centre.



(K. R. Dhiman)
Joint Director.



ANNEXURE 19/2-3

CHIEF SECRETARY
GOVERNMENT OF TRIPURA
AGARTALA 799001

No F 2(1) (TABR)/2001
26 March 2001



The following issues came up for informal discussion in the Council of Ministers on 26-March-2001 on which action may be taken by the concerned Secretaries immediately

By ...
...
MOST IMMEDIATE

Arrangement for coordination between ICAR and State Government Departments on regular basis and taking help of ICAR in integrated area based projects. Chief Minister and concerned Ministers to hold meeting with the ICAR and concerned Departmental officers.

10) Letter to be sent to Government of India from the Chief Secretary and the Chief Minister for filling up vacant posts in ICAR to be put up.

DA
...
...
Commissioner to the Government of Tripura
Agriculture etc Deptt.

Fill up 2
vacant posts

(V. THULASIDAS)
Chief Secretary
Government of Tripura

Commissioner, Agriculture
Secretary, ARDD
Secretary, Fisheries

359 (P)
23/4/01

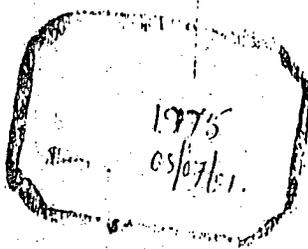
For information of Director
ICAR Research Complex, Patancheru

AO
Pl. place
in Mandals file

...
...
4/7/01

Memo no. RC (P) 61/76

copy to, legal cell. SCRC Research Complex for NEA Region, Patancheru.
...
05/7/2001
dtd. 05.7.2001





सत्यमेव जयते

CHIEF SECRETARY
GOVERNMENT OF TRIPURA
AGARTALA-799001

NO.F.2(1)-CS(Agril)/2001
13 June 2001

Dear Shri Paroda,

A Fax received earlier was sent to Mr (NRM) (on fax) on 15/6/2001

There is a unit of ICAR in Tripura. The State Government feels that the ICAR unit in Tripura needs to play a far more important and bigger role in the development of agriculture, horticulture, fisheries, animal husbandry, etc. than it does now.

10-6-2001
A
Staffs

2. It is understood that the ICAR unit does not have adequate staff to undertake this task. For a State like Tripura, with its economy totally dependent on the Primary Sector and which does not have any Agricultural University, the ICAR unit needs to be properly equipped to help the State and its farmers. This is so in respect of fisheries and animal husbandry also. The Fisheries Department of the State Government has specifically requested that atleast 4(four) Scientists should be posted in the ICAR unit and it should take up study of the following topics:

- Study on genetical degradation of fishes
- Artificial propagation of threatened spp. of fishes
- Survey of Aquatic flora and fauna
- Study on Soil and water fertility for enhancing fish production

One principal Scientist = 9 Spec

Right now there is only one Fishery Scientist available in the ICAR unit.

3. I would request you to kindly get an in-depth review carried out of the activities of the ICAR unit in Tripura, its staffing and resource allocation in the context of the importance this unit has in the State's economic development.

With regards,

Fishery & Animal Husbandry

Yours sincerely,

4 Scientists to be posted
(V. Thulasidas)

Dr (in reply)
DSE (NRM)

Dr. R.B. Paroda,
Director General,
ICAR & Secretary to the
Government of India
Krishi Bhawan, New Delhi.

Staffs + Resour etc

INDIAN COUNCIL OF AGRICULTURAL RESEARCH
 KRISHI BHAWAN, NEW DELHI - 110 001
 Tel: 91-11-3382306, 3388992-5 (Ext.) 496
 Fax: 91-11-3382306, 3387293
 Email: jssamra@icar.delhi.nic.in
 http: \www.nic.in/icar/nrm.html
 Telex: 031-62249. Gram: AGRISEC, New Delhi

Dr. J. S. Samra
 Dy. Director General
 (Natural Resource Management)



DO/PS/DDG/NRM/2001-456
 June 21st, 2001

My dear Dr. Verma,

Kindly find enclosed a copy of D.O. letter received from the Chief Secretary, Govt. of Tripura, Agartala for providing some relief to the State in terms of manpower. The State Govt. is specifically interested in the initiatives related with fisheries where they have lot of potentials. You may, therefore, post Dr. Mondal, P.I. Scientist (Fisheries) with immediate effect so as to provide some relief to the region. These kind of requests are being sent by the State repeatedly and at least above said proposal will provide a prompt minimum relief.

With kind regards,

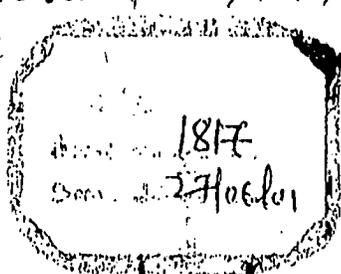
Dr. N.D. Verma,
 Director,
 ICAR Res. Complex for
 NEH Region, Umroi Road,
 Barapani,
 Meghalaya - 793 103

(J.S. Samra)

AO
 per n.a.

25/06/01

Address Staffing pattern
 to undertake the task
 Yours sincerely,
 in re dev of Agri, Horti, Fish, etc



urgent
 MW.
 Pl. put up
 27/06/01

Govt has special interest to get an independent review carried out in to the activities of ICAR unit & to, its staff & research also

Initiative related with fisheries? Why?

Initiative to provide a prominent role in dev of Agri, hort, fishery & animal husbandry in NEH region

ICAR unit leads address staff to undertake the task in the develop

Collaborative objectives

Individual Concern

Feel into error in etc

approach to the issue in the light of Dis. Govt of post is not in favor

or abolition of recruitment

21

DO /IP.S /DDG /NRM /2001-456 dt. 21.6.2001 for Dy. Dy. D. K. /27.6.2001

P/321^c - 322^c

Letter from Dy. Director General (NRM) along with a copy of D.O. letter received from the Chief Secretary, Govt. of Tripura, Agartala for providing some relief to the state in terms of manpower may kindly be seen, as stated in the above letter from Council, C.A. may, therefore, post Dr. Mandal, Principal Scientist (Fisheries) with immediate effect to Tripura Centre, so as to provide some relief to the region.

Dy. Dir (N)

Submitted for order pl.

A/S

MW
27/6/01

Sh. M. /
27/6/01

Notes above.

As per the direction of DDG (NRM) vide his letter P. 321^c, Dr. B.K. Mandal, P.S (Fisheries) is to be posted to ICAR, Tripura Centre with immediate effect. In this connection, Dr. Mandal may be transferred along with the post, ~~and~~ also, it may be treated as "in the interest of public service" and he will be entitled T.A/DA & joining time etc as per rules. The effective date of his relieve may be decided by the C.A.

Director

MW
Pl. put up draft
27/6: AS

Pl
27/6/2001. Approved and he should be relieved on 30/06/01.
AN.

27.06.01

9270
Fax No. 0364-570302
Date: 17.7.2001

IMMEDIATE

INDIAN COUNCIL OF AGRICULTURAL RESEARCH
KRISHI BHAVAN, NEW DELHI

No. 21-18/2001-I.A.II
Dated 17.7.2001

CORRIGENDUM

In continuation of this office letter No. PS/DDG/NRM/2001-456 dated 21st June, 2001, It is to be informed that Dr. Mandol, Principal Scientist (Fisheries) at ICAR Complex for N.E.H. Region, Shillong is transferred in public interest to Regional Centre, Tripura alongwith the post.

B. R. Sharma

(B. R. Sharma)
Assistant Director General (IWM)

Dr. N. D. Verma,
Director,
ICAR Research Complex for
N.E.H. Region,
Umroi Road, Barapani, Meghalaya - 793103
Fax No. 0364 - 570302

urgent.
MW.
Pr. put up.
JL
18/7/01.

A.O.
Dr. N. D. Verma
Chhala
18/7/01

1552
2260
18/07/01

112 PJ
18/7/01

To

The Director

ICAR Research Complex for NEH Region

Umiam, Meghalaya

Sir,

In compliance of order No. RC(P)61/76 dated 29th June, 2001, it is informed that I have assumed the charge of Incharge Fisheries Division w.e.f. afternoon of 30.6.2001

With kind regards,

B.K. Mahapatra
30/6/2001

(B.K. Mahapatra)

Sr. Scientist (Fisheries)

ICAR Research Complex for NEH
Umiam - 793103, Meghalaya

Ao

~~30/6/01~~
(Director)

18/6/2001

1) NOAC(HC) 44/89
Circular

dt 15.6.01

~~21/6/01~~

21/6/01

1) NOAC(HC) 38/89
Circular

dt 19.6.01

~~21/6/2001~~

27/6/01

1) RC(G) 12/95/135

dt 27.6.01

Sanction of Rs 2,95,851/- only for
Cons. of pig shed at farm in Faridkot district

~~29/6/2001~~

29.6.01

1. No. RC (P) 61/76 dt 29.6.01
(copy for Dr. M.K. Mahapatra)

→

Sanjay
29.6.2001

2. No. RC (P) 61/76 dt 29.6.01
(copy for Dr. Mrs. Mondal, P/S & HD)

→

M. Mondal
29/06/01

30/6/01

1) NOAC(S) 26/88/246
Order

dt 29.6.01

2) NOAC(G) 2/99

dt 28.6.01

Order (Copy to Shri Ashis Das Choudhury)

~~29/7/01~~

2/7/01

1) NOAC/Estt/LPC/2001

dt 30.6.01

LPC of Dr. B.K. Mondal

4/7/01

1) RC(P) 61/76

dt 3.7.01

Circular

2) RC/ACells/Advt/2000-01 dt 2.7.01

Circular

3) Minutes of the meeting held on 26.6.01 regarding

National Seminar to be held on 27th - 29th Sept. 2001

~~2/7/2001~~

ANNEXURE R-90
INDIAN COUNCIL OF AGRICULTURAL RESEARCH
ICAR RESEARCH COMPLEX FOR N.E.H. REGION
UMROI ROAD, UMIAM-793103:

No.RC(P)61/76. Dated the Umiam 18th July, 2001.

OFFICE ORDER

In compliance of the order of the Hon'ble Central Administrative Tribunal, Guwahati Bench, Guwahati dated 2.7.2001 in OA.No.235/2001, the circular issued by the Administrative Officer bearing No.RC(P)61/76 dated 3.7.2001 is kept in abeyance till further orders.

Sd/- N.D.Verma,
Director.

Memo No.RC(P)61/76. Dated the Umiam 23rd July, 2001.

Copy to:-

1. Dr.B.K.Mandal, P.S. (Fish & Fisheries Science) and Head, Fisheries Division, ICAR (RC) for NEH Region, Umiam (Barapani)
2. Dr.B.K.Mahapatra, Sr.Scientist (Fisheries), ICAR (RC) for NEH Region, Umiam (Barapani) for information.
3. Vice Chairman, Central Administrative Tribunal, Guwahati Bench, Guwahati for his kind information.
4. DDG (NRM), ICAR, Krishi Bhavan, New Delhi for his kind information alongwith order sheets passed by the Hon'able Tribunal.
5. The Director General, ICAR, Krishi Bhavan, New Delhi. for his kind information.
6. Legal Adviser, ICAR, Krishi Bhavan, New Delhi.
7. Administrative Officer/FAO/AAOs, ICAR (RC) for NEH Region, Umiam.
8. DDO, ICAR (RC) for NEH Region, Umiam (Barapani).
9. All Joint Directors, ICAR (RC) for NEH Region, (Tripura/Nagaland/Sikkim/Mizoram/A.P.Centre/Manipur/KVK Tura.
10. All Heads/In-Charge of Divisions etc. ICAR (RC) for NEH Region, Umiam.
11. Personal File of Dr.B.K.Mandal, Principal Scientist (Fish & Fisheries Science), ICAR, Umiam (Barapani).
12. Guard file.


(G. Sinha,)

Asstt. Administrative Officer, (Admn)

Advance copy

SMCL

ANNEXURE II

To

Dated : 03/07/2001

SHILLONG

The Asstt. Commissioner of Scheduled Caste and Scheduled Tribe,
SHILLONG

(Through Proper Channel)

Sub: Harassment and humiliation to an officer of S.C. Community - reg.

Sir,

With due respect I like to bring to the following facts of harassment, humiliation and mental torture to me (SC employee) by the ICAR authorities for your kind information and necessary action please.

1. I come from a middle class Schedule caste family in the district of Bankara in West Bengal.
2. I joined in ICAR service through All-India competitive examination conducted by the ASRB in October, 1976 in the post of Scientist S-1. I was promoted to the next higher post of Scientist S-2 in July, 1982 through direct recruitment and subsequently got promotion to the next higher post of Scientist S-3 in May, 1989 also through direct recruitment. This post of Scientist S-3 has been re-designated as Principal Scientist from 01.01.1996 and I am holding this post till date in the Fishery Division of ICAR Research Complex for NEH Region (Head Quarter), Barapani (Meghalaya). I have completed 25 years of service in this Institute and I have only 3 years of service left for superannuation. I have discharged my duties with full satisfaction of the authorities and I have never been reprimanded during the last 25 years of my service for any reason whatsoever.
3. Suddenly, I have been served with a transfer order by the Director of this Institute on 29.06.2001 (A.N.) transferring me to the Tripura Centre of this Institute without assigning any reason (Copy-enclosed). I have been attached with another Scientist who is about 10 years junior to me in the same scale, thereby putting me under great humiliation.
4. Since I am at the fag end of my service and I have only 3 years to retire on superannuation, I should be given a chance of seeking for a choice posting as per C.C.S. Rules of the Government of India. In violation of this, I have been transferred to another insignificant place putting me under severe harassment and humiliation. I feel this is a clear case of harassment on the line of caste and community only.
5. I may also mention here that I have been suffering from hypertension (i.e. high blood pressure)/blood sugar problems since the last 10 years and I am on daily medication to keep this problems under control.

I would therefore, request your honour to kindly advise the concerned authorities in ICAR (i.e. the D.G., ICAR, D.D.G. (NRM) of ICAR, Krishi Bhawan and the Director of ICAR Research Complex for NEH Region, Barapani (Meghalaya) to resist themselves from inflicting harassment, humiliation and mental torture on me immediately so that I can complete remaining period of my service career peacefully.

Yours faithfully,

B.K. Mandal
(B.K. MANDAL) 03/07/01

Principal Scientist and Head

Fishery Division, ICAR Research Complex for NEH Region,
Umroi Road, Barapani-793 103, Meghalaya.

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সংস্কৃত পত্রিকা
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National Commission for SC & ST

Office: Shillong.

১৯৭৬/১৯৭৬ No. ১৯৭৬

১৯৭৬/১৯৭৬

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ANNEXURE 12

Legal Cell.
pl. make reply

20/7/01

11354
20/7/01

To
The Chairman
National Commission for S.C./S.T.
Lok Nayak Bhavan, 5th Floor)
Khan Market, New Delhi-110 001

Dated July 16, 2001

Sub: Harassment, humiliation and mental torture to me, an officer
of S.C. Community --- Reg.

Sir,

In continuation of my earlier representation dt. 9th July, 2001 on the subject stated above I beg to inform you further that I am being harassed, humiliated and mentally tortured every day in my day to day office/research works as the Director of this Institute has given verbal instruction to his office/administration not to receive any paper under my signature and not to provide any facility for doing any research work. I am also being verbally threatened every day for facing dire consequences if the case filed by me in the Central Administrative Tribunal, Gauhati Bench against the transfer order No.RC(P)61/76 dt.29.6.2001 is not withdrawn by me immediately and my monthly salary from July,2001 onwards would not be paid unless and until I proceed to Tripura Centre of this Institute to join there. It may be mentioned here that the Hon'able C.A.T., Gauhati Bench has kindly granted me a 'Stay Order' in this case.

The origin of this vindictive attitude of the Director of this Institute and subsequent serving of this transfer order is solely because of my not signing on the quotations and relevant files related to the construction works of the fishery division as the quotations were invalid and not as per the norms of G.F.R. These facts have been later on established by the A.A.O.(Construction Cell) after observation made by the internal audit which supported my stand in the file No. RC(C)14/2000 (main and part) related to the departmental construction works of the fishery division and also because of my objection in file RC(C)15/97 against extra payment of Rs.4.50 lakhs related to the construction works of the fishery division by C.P.W.D. The Council may call these files for verification of these facts.

Contd-----2

As I have already mentioned in my representation dt.9th July, 2001 that I have been suffering from hypertension i.e. high blood pressure and blood sugar problem since last ten years and I am on daily medication to keep these under control. But it is now being very difficult to keep the blood pressure under control even after increased dose of medication. Since the blood pressure is constantly increasing due to this harassment and mental torture, it may lead to heart attack any time. The enclosed prescription would speak for itself.

Therefore, Dr. N. D. Verma, the Director of ICAR Research Complex for NEH Region, Barapani-793103, Meghalaya would be solely responsible for casualty of my life due to cardiac arrest/heart attack for constantly increasing blood pressure because of this undue/undesirable harassment, humiliation and mental torture inflicted on me by him because of my caste and community only.

Yours faithfully,

B. K. Mandal
16/07/2001
(B. K. Mandal)

Principal Scientist
Fishery Division
ICAR Research Complex for NEH Region
Barapani-793103, Meghalaya

Copy for information to:

1. S. J. K. R. Narayanan, Hon'able President of India, Rastrapati Bhavan, New Delhi-110 001.
2. S. J. Atal Behari Vajpayee, Hon'able Prime Minister of India, Prime Minister's Office, New Delhi-110 001.
3. S. J. Nitish Kumar, Hon'able Union Minister of Agriculture, Krishi Bhavan, New Delhi-110 001.
4. The Director General, Indian Council of Agricultural Research, Krishi Bhavan, New Delhi-110 001.
5. The Deputy Director General (N.R.M.), I.C.A.R., Krishi Bhavan, New Delhi-110 001.

Contd ----- 3

5. My family members:

- A. Mrs. N. Mandal, M.A., Ph.D. (Wife)
- B. Shri A. K. Mandal, I. A. S. (Brother)
- C. Shri A. Mandal, M.D., M.R.C.P. (Brother)
- D. Shri S. Mandal, M.D., D.M., M. R.C.P. (Brother)
- E. Shri D.K. Mandal, Senior Advocate, Calcutta High Court

With the request to file a murder case against Dr. N. D. Verma, Director, I.C.A.R. Research Complex for N.E.H. Region, Barapani-793103, Meghalaya in case of casualty of my life for the reasons mentioned in my representations dt. 9th July, 2001 and 16th July, 2001.

✓ Submitted to Dr. N. D. Verma, Director of ICAR Research Complex for NEH Region through registered post with A/D as acceptance of any paper under my signature sent personally to being refused by the office Administration on the verbal instruction of the director.

भारत सरकार

दूरभाष/Phone : 221362, 504202

फैक्स/Fax : 0364 -221362

राष्ट्रीय अनुसूचित जाति तथा अनुसूचित जनजाति आयोग

राज्य कार्यालय : शिलांग

GOVERNMENT OF INDIA

NATIONAL COMMISSION FOR SCHEDULED CASTES AND SCHEDULED TRIBES
STATE OFFICE : SHILLONG

रिवेक्का भीला, टेम्पल रोड,
लवर लाचुमियर, शिलांग-793 001

Rebekka Villa, Temple Road

Lower Lachumiere, Shillong-793 001

11th July '01

दिनांक/Date.....

No.31/2/2000-Res/ 226

To
The Director
I.C.A.R.Complex for N.E.Hill Region
Umroi Road, Barapani
Meghalaya

Sub: Representation from Shri B.K. Mandal, Principal Scientist and Head, Fishery Division, ICAR Complex for N.E.H.Region, Barapani regarding harassment

Sir,

A representation was received in this office of the National Commission for SCs and STs from Shri B.K. Mandal, Principal Scientist of your organisation on the above subject (copy enclosed) which is self explanatory.

On perusal of the representation, there seems to be miscarriage of justice and harassment as Shri Mandal is at the fag end of his carrer and should not have been posted to a far flung place like Lambucherra attached to a person junior to him.

It is, therefore, requested that the facts of the case alongwith your comment on the representation may please be sent for information of Commission hqrd. New Delhi within one month from the date of receipt of this letter.

National Commission for SCs and STs is a Constitutional authority having powers of a Civil Court and you are expected to respond within the stipulated time.

Yours faithfully,


(P. Syiemlieh)
Assistant Director

Enclo:aa1

Copy to Sri B.K.Mandal, Principal Scientist and Head, Fishery Division, ICAR Complex for N.E.H. Region, Umroi Road, Barapani, Meghalaya for information.

Assistant Director



- 29 -

भारतीय कृषि अनुसंधान परिषद

उत्तर पूर्वी पर्वतीय कृषि अनुसंधान संस्थान, उमरोई रोड, नडापानी, मेघालय

Email : director@icarneh.ren.nic.in
Gram : Agricomplex
Fax : 0364-570288, 570501
Phone : 0364-570257(O) 570302 (R)

ICAR RESEARCH COMPLEX FOR NEH REGION

UMROI ROAD, UMIAM - 793103, MEGHALAYA

डा. नरेन्द्र देव वर्मा

Dr. N. D. Verma Director

B.Sc (Ag), MVSc, Ph D, C Biol, M Biol (London)

No. RC (P) 61/76

Dated 16/7/2001

To

The Assistant Director
National Commission for Schedule Caste and Schedule Tribes
Govt. of India, State Office, Shillong
Rebekka Villa, Temple Road Lower Lachumiere
Shillong-793 001

Sub: Representation of Dr. B.K. Mandal, Principal Scientist regarding harassment.
Ref: Your letter No. 31/2/2001-Res/276 dated 11 July, 01 enclosing therewith the copy of the representation of Dr. B.K. Mandal Principal Scientist of this Institute dated 03/07/2001.

Sir,

With reference to your letter as referred to above, I am to apprise you as under:

1. That Dr. B.K. Mandal Principal Scientist has been transferred to ICAR Research Complex for NEH Region Centre Tripura, Lambucherra, West Tripura, in pursuance of council's letter No DO/PS/NRM/2001-456 dated 21.06.2001 already referred in the order No. RC (P) 61/76 dated 29.06.2001 enclosed by Dr. B.K. Mandal with his representation.
 2. That Dr. B.K. Mandal P.S. has already filed a Court case bearing No.235/2001 challenging the transfer and released order dated 29.06.2001 before the Hon'ble Central Administrative Tribunal, Guwahati Bench, Guwahati. And the Hon'ble CAT has already passed an interim order on dated 02.07.2001 and directed the respondents to maintain the Status quo and the same is being maintained. The copy of the order sheet issued by the Hon'ble Tribunal dated 02.07.2001 is being enclosed for your kind perusal and ready reference. It is pertinent to mention here that Dr. B.K. Mandal P.S. has suppressed this material fact from your kind honour. Since the matter is already under the consideration of the Hon'ble Tribunal Guwahati Bench, Guwahati, the action on the representation of Dr. Mandal was kept in abeyance.
 3. That it is not true that any miscarriage of Justice and harassment has been done to Dr. Mandal due to his posting at ICAR Research Complex for NEH Region Centre Tripura, Lambucherra, West Tripura, because the transfer order has been issued in public interest and is based on the need of the services of Dr. B.K. Mandal, Principal Scientist (Fish & Fisheries Science) for the state of Tripura. In fact, the Chief Minister of the state of Tripura directed the Chief Secretary Govt. of Tripura to write to the Director General of ICAR Krishi Bhavan, New Delhi, for strengthening the research activities related to Fisheries Science at ICAR Research Complex Centre Tripura and to post the Scientist of Fisheries discipline at the Tripura Centre. It is also not correct that Dr. Mandal has been attached to the Junior person because the post of the Joint Director Tripura ICAR Centre Tripura is a post of Research Management position and higher to the post of Principal Scientist.
- Submitted for your kind perusal as desired by your kind honour.

Thanking You

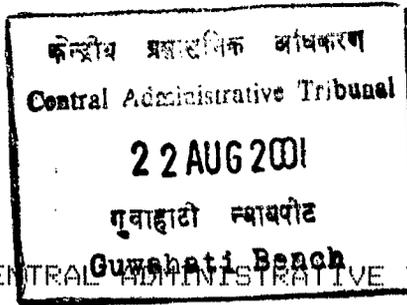
Encl: As stated above.

Yours faithfully

(N.D.Verma)

Copy to:

Deputy Director General (NRM) ICAR Krishi Bhavan, New Delhi for his kind information and necessary action with a copy of the letter received from the Assistant



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Filed by
Asha Das
Advocate
22/8/2001

O.A. NO.235/2001

Dr.B.K. Mandal

Vs

Union of India & Ors.

REJOINDER TO THE WRITTEN STATEMENT FILED BY RESPONDENTS 2 & 3.

1. That the applicant has received the written statement filed by the Respondents and have gone through the same. Save and except the statements which are specifically admitted herein below, rests may be treated as total denial.

2. That with regard to the statement made in paragraph-1 of the written statement the applicant offers no comment on it.

3. That with regard to the statement made in paragraph-2 of the written statement the applicant begs to state that ^{as per} ~~the~~ Agricultural Scientific Rules the actions of the respondents are illegal and arbitrary. It is further stated that the impugned order has been issued in violation of the aforesaid rule guiding the field and same is mandatory in nature. The said rule specifically provides safeguard the Scientists over 55 years of age. That apart the respondents have also violated the statutory provision of formation of transfer committee. The respondents have issued the impugned order of transfer all on a sudden without affording any reasonable opportunity of hearing as provided under the said rules. The law relating to transfer as held by the Hon'ble Apex Court in Its various judicial pronouncement has been violated by the respondents in issuing the impugned order. The Hon'ble Tribunal has got power to make judicial review of a transfer order which is violative of service rules.

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A copy of the extract of Agricultural Scientific Service Rules is annexed herewith and marked as Annexure-RJ-1.

4. That with regard to the statement made in paragraph-3 of the written statement the applicant denies the correctness of the same and begs to state that the order of transfer has been issued with a malafide intention by the Respondent No.3. The said impugned order has been issued not in the public interest and same has been issued with a malafide intention violating the statutory rules. As indicated in earlier in the O.A. as per perspective plan of ICAR there is no post of Principal Scientist in ICAR Centre, Tripura.

It is denied that the post of Joint Director is higher in rank than the Principal Scientist. The respondents have relied upon the order dated 18.7.2001 which clearly mentioned that the management post i.e. Joint Director of Deemed University are only higher ^{than} that of the Principal Scientist. But in the instant case ^A the ICAR Head Quarter is not a Deemed University and hence the aforesaid contention are not correct. As per the ICAR 2001 Diary it is clear that in ICAR system there are five multi-disciplinary National Institute amongst which four are Deemed University, namely Indian Agricultural Research Institute, Indian Veterinary research Institute, National Dairy Research Institute and Central Institute of Fisheries Education are only Deemed University.

A copy of the extract of ICAR Diary 2001 is annexed herewith and marked as Annexure-RJ-2.

That the applicant states that he being the holder of the post of Principal Scientist will be the overall incharge of ICAR N.E. Region and his post can not be transferred to any centre even public interest. The post of Principal Scientist meant for Head Quarter only and Barapani being the Head Quarter,

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the said post can not be transferred to any centre. However, scientists working under him can be transferred in case of any exigencies. It is further denied that during the visit of Hon'ble Chief Minister of Tripura it has been pointed out that there are certain problem cropped up in Tripura and out of which one has been solved. Be that as it may the applicant in any view of the matter need not be made to transfer to Tripura for solution of the same. In fact, he has got no expertise in the said discipline. However, scientists working under him can be posted in the vacant post to solve the problem. There are instances that such situations cropped up is Arunachal Pradesh also and the Director of Fisheries, Govt. of A.P. wrote a letter to Respondent No.3 for highlighting certain problem. The said letter dated 3.7.2001 has been forwarded to the applicant for taking necessary steps and accordingly the applicant wrote to the Respondent No.3 dated 20.7.2001 suggesting solution of the said problem. Since the applicant is the Head of the Institute, he is required to control all the centres from Head Quarter without shifting the entire set up.

Copies of the letter dated 3.7.2001 and 20.7.2001 are annexed herewith and marked as Annexure- RJ-3 & 4.

That it is further stated that the State of Tripura made a request to post Scientists of Fisheries Division taking in to consideration the vacancies. No where there has been mention regarding posting of applicant in Tripura Centre. It is further denied that there is ban on recruitment so far as scientists are concerned. In fact, advertisement have been made ~~and recruitment~~ including special drive for N.E. Region ~~are in progress~~. To that effect advertisement notice dated 6.7.2001 and 3/2001 may be referred to.

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Copies of the Employment News dated 28.7.2001 and 30.6.2001 are annexed herewith and marked as Annexure-RJ- 5 & 6.

The applicant further denied that the fact that he has expertise in the ^{field of} relevant breeds ^{which is a} are common problem in India and works have already been done by the scientists of the ICAR in Tripura. The present problem cropped up in Tripura relates to genetical manipulation and chromosomal aberration which are done by the scientists having specialised in bio-technology and cytogenetics. However, there are few scientists working under the applicant has got these expertise and they can be posted there to solve those problems. Further it is stated that development works have already been done by the scientists namely Dr.A.P.Lipton and Dr.B.Santosh and those includes the following studies:-

1. Survey of ichthyofauna (fish fauna).
2. Studies on fish production status of different water areas.
3. Cage culture of air breathing fishes.
4. Paddy-cum-fish culture.
5. Limnological studies of the representatives water bodies of Tripura.
6. Studies on Composite fish culture.
7. Studies on fish diseases.
8. Introduction of pearl-spot fishes in Tripura.
9. Studies on ornamental fishes in Tripura.

The applicant craves leave of the Hon'ble Tribunal to produce all the relevant documents regarding the aforesaid studies at the time of hearing of the case.

That the applicant knows ^{nothing} about the contents of the order dated 21.6.2001 and begs to state that the same is also violative of the scientific recruitment rules. In fact, the Deputy Director General while issuing the aforesaid order dated

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21.6.2001 has not made any affirmative decision to the post the applicant in Tripura centre. In any view of the matter the applicant through this rejoinder has also challenged the validity and legality of the said order dated 21.6.2001 with a prayer for setting aside of the same being violative of various rule provisions.

5. That with regard to the statement made in para- 4 and 5 of the written statement the applicant denies the correctness of the same and begs to state that as per the procedure the Principal scientist are treated as Head of the Division and he used to control the entire Division from the Head Quarter. It is noteworthy to mention here that the Principal scientist\Head of a Division are the overall incharge of all the centres and he has got a particular official set up in the Head Quarter. Therefore, the post of Principal scientist is a non transferable post even on public interest also. In any case for the solution of problem like the present one the posting of applicant along with the post is not called for. There are official procedure for solution of these types of problem and applicant being Head of the Institution used to control the same from Head Quarter itself.

6. That with regard to the statement made in para- 6 of the written statement the applicant denies the correctness of the same and begs to state that the corrigendum dated 17.7.2001 has been passed after the issuance of the impugned order dated 26.9.2001 i.e. after receiving the notice from Hon'ble Central Administrative Tribunal. The said corrigendum has been issued with a malafide intention to cover up their illegalities and malafide action.

That in view of the letter dated 30.6.2001 written by Dr.B.K.Mahapatra it is crystal clear that he was forced to take charge of the respondents. However, the applicant did not hand

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over the charge to said Dr.B.K.Mahapatra and the fact will be revealed aforesaid letter dated 30.6.2001. In any view of the matter since the Misc. Application for vacating the stay order has been dismissed, the question regarding assumption of charge and other things does not arise.

7. That with regard to the statement made in para- 7 and 8 of the written statement the applicant denies the correctness of the same and reiterates and reaffirms the statement made above as well as the OA.

8. That with regard to the statement made in para- 9 of the written statement the applicant denies the correctness of the same and begs to state that the respondents have issued the impugned order with a malafide intention to harass the applicant. It is further stated that the reason behind issuance of the order dated 29.6.2001 is a net result of not signing the quotation involving huge amount. An advertisement was issued by the Respondents inviting quotations/tenders in connection with certain RCC Constructions. In the said committee the present ~~Respondents~~ ^{applicant} was one of the member and to pass the tenders, his signature was very much necessary. However, the present ~~respondents~~ ^{applicant} after scrutinising all the tenders could find out various irregularities and refused to put his signature in the said incomplete tenders. It is noteworthy to mention here that the respondent no 3 in collusion with some tenders wanted to pass the tenders illegally through the present ~~Respondent~~ ^{applicant} but he could not succeed in the said foul play. It is learnt from the reliable source that there are so many irregularities in the said construction and highlighting the same, present ~~respondent~~ ^{applicant} preferred a representation dated 1.6.2001. In fact, the internal Audit Team of ICAR also looked in to the aforesaid irregularities and put their objection in granting the financial sanction. u/a.

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From the above facts and circumstances it is crystal clear that the Respondent No.3 has acted illegally and with a malafide intention and in issuing the impugned order dated 29.6.2001.

The applicant craves leave of the Hon'ble Tribunal for production of certain records mainly RCC-14/2001 (both main & part) at the time of hearing of the case.

The applicant begs to state that he has got highest regard to the Hon'ble Tribunal and at any cost he does not want to abuse its process. The chairman of commission for SC & ST is a constitutional body and with a bonafide believe of getting some sort of relief, the present applicant preferred representation. It is noteworthy to mention here that the representation have issued the impugned order dated 29.6.2001 and by the said order itself he has been relieved immediately without giving him reasonable opportunity of hearing as prescribed in the service rule. It is therefore, the applicant has preferred the aforesaid representation without prejudice the contention made in the OA.

9. That with regard to the statement made in para- 10 and 11 of the written statement the applicant denies the correctness of the same and begs to state that the respondents have admitted the fact that there are allegation against the applicant and this is the reason for which the impugned order have been issued. Taking in to consideration the aforesaid admission of fact it is clear that the impugned order is punitive in nature and hence same is liable to set aside and quash.

In view of the above facts and circumstance, the impugned orders dated 21.6.2001 and 29.6.2001 are not sustainable in the eye of law and liable to be set aside and quashed.

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VERIFICATION

I, Dr. Binay Krishna Mandal, aged about 57 years, son of C.K. Mandal, at present working as Principal Scientist (Fish & Fisheries) in the ICAR Research Complex for NEH Region, Barapani, Meghalaya, do hereby solemnly affirm and verify that the statements made in paragraphs .1, 2, 5, 7, and 9..... are true to my knowledge and those made in paragraphs .3, 4, 6, 8..... are matters of records which I believe to be true and rests are my humble submission before the Hon'ble Tribunal and I have not suppressed any material facts before the Hon'ble Tribunal.

And I sign this verification on this the 22nd day of August, 2001.

Binay Krishna Mandal

Agricultural Scientific Service Rules

Agricultural Scientific Service Rules

M. Suresh Kumar
P. Brahmasi & M. Nagaraj

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Chapter 5 TRANSFER POLICY

According to Rule 20 of the Rules for Agricultural Research Service, a scientist is liable to transfer to any place in India. A scientist is also required to serve a minimum period of time in backward or comparatively less developed area of the country, as may be determined and decided by the Controlling Authority. The question of evolving suitable guidelines for making transfers of scientists of ARS from one place to another has been considered, and it has been decided with the approval of the SFC/GB and the President, Indian Council of Agricultural Research that the following revised guidelines will be observed for making transfers of ARS Scientists from one Institute to another, and within the Institute with effect from 17.11.1980.

1. Criteria. The transfers of scientists will be made:

- (a) to correct imbalance in the cadre strength of scientists in various disciplines at different Institutes, and also within an Institute including regional stations.
- (b) to fill positions in high priority projects where direct recruitment through the Agricultural Scientists Recruitment Board may result in delay in the implementation of programmes.
- (c) to utilize the experience of scientists in appropriate fields.
- (d) to post scientists in backward or comparatively less developed areas in accordance with the provisions of Rule 20 (2) of the ARS Rules.
- (e) for administrative reasons.

2. Categorisation of Stations

The stations in which the ICAR Institutes and centres are located have been categorised as A, B, C, D and E. For purposes of transfer A and B will form one group, C in second group, and D and E in third group.

3. Tenure of posting

The tenure of posting will normally be five years in the first group, four years in the second group, and three years in the third group. The scientist on completion of tenure of five years in the first group will be transferred to the third group, and on completion of three years tenure in that group to the second group and then to the first group and so on. If

TRANSFER POLICY

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any scientist working in second and third group i.e. category C, D and E stations does not want to be disturbed he may be allowed to continue in those stations. A scientist is required to spend at least a minimum of three years in group three stations i.e. Category D or E station during his entire career. Scientists over 55 years in age may not be disturbed from their existing places of work without their consent, as far as possible.

ICAR'S DECISIONS

(1) *Transfer from difficult areas to a more favourable area in public interest.* A scientist should be allowed to have a tenure of four years in difficult areas. He may be considered for transfer from the difficult areas after completion of four years to a more favourable area situated in categories A, B or C. The period of tenure for Category D and E station has been increased from 3 to 4 years as for continued research a minimum period of four years will be necessary. The transfer of a scientist from a difficult area after he completes his tenure of 4 years, is to be considered as in public interest. He will, therefore, be entitled to transfer TA, Joining Time etc.

(No.3-2/78-Per.IV dated 14.06.1982)

4. Time of transfer

As far as possible transfers should normally be made by the end of March when the academic session of the schools and colleges will come to close so as not to disturb the education of the children.

5. Mode of transfer

Transfer will be made in the order of length of stay at a particular place, i.e. the scientists who have served longest in a station will be transferred first. The scientists who have served for a long period in stations included in the second and the third groups will be considered first for transfer. While computing the length of service for transfer the period already rendered in B, C and other areas should be taken into account. In case of inter-institutional transfer, Directors should be consulted or informed in advance. While transferring the scientists, consideration should be given to its effect on research programmes so that no programme is disrupted. Transfer not of a routine nature according to pattern, but on administrative/disciplinary grounds should be ordered by the Directors in the Centres/stations under them after getting the prior approval of the Director General, ICAR.

ICAR'S DECISIONS

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(1) *Institute may develop guidelines for Intra-institutional transfers.* There is preconceived notion that in some Institutes transfers are being made for reasons other than the needs of the research programme. It has been decided by the Controlling Authority that, in the interest of uniformity of treatment, the Directors of the Institute who have Regional Station/Centres outside the headquarters of the Institute may develop guidelines for intra-institutional transfers in consultation with the Management Committee at the Institute. The guidelines evolved will be sent to the Council

(No.8-16/76-Per.IV dated 28.02.1979)

(2) *Transfers should be kept to the minimum, and resorted to only in the interest of work and in public interest.* The question of transfer of scientists from one Institute to its Regional Stations/Centre and vice-versa is to be taken care of by the respective Institutes themselves, in accordance with the prescribed guidelines. In pursuance of Rule 20(2) of the ARS rules, scientists have to be posted in backward or less developed areas of the country where the Regional Stations/Centres of various Institutes are located. Sufficient emphasis has to be laid by the various Research Institutes on the necessity for bring about intra-institutional transfers of scientists with research experience from the main Institute to the Regional Stations/Centres located in backward areas so that such Centres do not suffer for want of experienced scientific leadership, at least in key positions. As per para 5 of the guidelines, while transferring the scientists, consideration should be given to its effect on research programmes so that no programme is disrupted. The idea is that transfers should be kept to the minimum and resorted to only in the interest of work and in Public interest. For this purpose each Institute should prepare a list of scientists, who can be transferred to outstations from one stations to another. Within this group, length of stay at particular research station should be the criterion for determining its priority for transfer. It is obvious that Directors will have to use considerable discretion despite guidelines in first preparing the list of scientists who should be considered for transfers in a particular year and secondly, decide their posting. It would be advisable to have a committee at Institutes level to advise the Director in such matter and to ensure objectivity in decision making. In our transfer policy priority should be given to the posting of scientists in backward areas, out of those who have not served in backward/tribal/remote areas at any time in their career

(No.8-16/76-Per.IV dated 18.07.1979)

(3) *Director General to be apprised through a quarterly sta*

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ment about the scientific staff transfers. The policy of the ICAR is to keep transfers of scientific staff to the minimum, to enable a scientist to advance in his/her career while continuing to work on problems relating to a particular crop, animal or area of agricultural study over an extended period of time. The cardinal principle is to let the scientist grow in their respective fields subject to administrative requirements. It has been noted that in spite of the above principles, in certain cases, scientists have been transferred quite frequently and at times have been asked to look after non-scientific jobs. As a result that their scientific output has suffered. Such a tendency should be discouraged and the above principles should be followed to the extent possible, commensurate with administrative exigencies. The Directors are competent to order Intra-institutional transfers of scientific and technical staff, but DG would like to be apprised through a quarterly statement about the scientific/technical staff transferred from one place to the other within the Institute. In giving the statement, the place of previous posting and the length of posting at the station should also be indicated.

No.8(16)/76-Per.IV dated 10.09.1984)

(4) Transfer of the officers/staff in Co-ordination Cells. In order to maintain continuity in respect of staff working in the Co-ordination Cells of the All India Co-ordinated Research Projects located at the Institutes and to avoid disruption of work due to frequent change of staff in Co-ordination Cells, the transfer of the officers/staff engaged on the work of the Co-ordination Cells may be resorted to only in exceptional circumstances. Even in such cases, the transfer may be done in consultation with the Project Co-ordinator.

(No.8-14/84-Per.IV dated 04.02.1985)

6. Discipline of the Scientist on transfer

The discipline of the scientist transferred shall be the same. Transfer of scientist engaged in extension work will be made in accordance to their knowledge of the local language.

7. Retention of accommodation

Scientists transferred to a station may be allowed to retain their residential accommodation at their place of posting before their transfer for a period of two months from the date of relief. Such scientists should also be allotted residential accommodation in the new Institutes within two months from the date of their joining.

8. Postponement of assessment for scientist not proceeding on

AGRICULTURAL SCIENTIFIC SERVICE RULE

transfer.

If a scientist transferred in accordance with this pattern to a station included in any of the Groups does not proceed on transfer or delays it for some reason or the other, his assessment for merit promotion or advance increments shall be deferred till he complies with the transfer orders. The period by which he delays the transfer will not be taken into account for computing the five years period of service for assessment.

9. Transfer committee

The transfer committee for inter institute transfer as approved by Director General will have the following officers at the Council's Headquarters.

- | | |
|---------------------------------------|-------------|
| (1) Director General, ICAR | .. Chairman |
| (2) Secretary, ICAR | .. Member |
| (3) Deputy Director General (S), ICAR | .. Member |
| (4) Deputy Director (Personnel), ICAR | .. Member |

The transfer committee shall consider the question of transfers according to the above mentioned pattern and on the recommendations of the Committee. The orders of transfer will be issued at least two months in advance to enable the scientists to make preparations for their movement. Representations received from the scientists or from the Directors on this matter will be considered by the Council. For considering cases of transfers from Institute to regional stations and vice-versa a similar committee will be set up the Director of each Institute. Representations against transfers received from the scientists will be considered by the Institute.

(No.8-10/76-Per.IV dated 23.02.1981)

10. List of scientists eligible for transfer

By the 31st March every year, the Directors of the Institutes shall forward the Headquarters a list of scientists who have become eligible for transfer. The list need not contain the names of the scientists who can be transferred according to this pattern by the Directors themselves from the Regional Station/Centres to the Headquarters of the Institute and vice-versa. There should, however be uniformity in intra-institutional transfers.

INDIAN COUNCIL OF AGRICULTURAL RESEARCH
NEW DELHI

DIARY 2001



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The Indian Council of Agricultural Research (ICAR) is an apex national organization for conducting and co-ordinating research and education in agriculture, including animal husbandry and fisheries. It was set up on 16 July 1929 as the Imperial (now Indian) Council of Agricultural Research, an autonomous body (a registered society), on the recommendation of the Royal Commission on Agriculture. It was reorganized twice—1965 and 1973.

The Union Minister of Agriculture is the President of the ICAR Society. The Director-General (DG) is the Principal Executive Officer and is also the Secretary to the Department of Agricultural Research and Education (DARE). The DARE is the nodal department for all related scientific and development activities and bilateral scientific collaborations with other countries. The Governing Body, the chief executive and decision making authority, is chaired by the DG, which consists of eminent agricultural personalities. Standing Finance Committee, Standing Policy Planning Committee, Accreditation Board, Regional Committees and Scientific Panels assist the DG in carrying out his functions.

The Council has its Headquarters at New Delhi, and a vast network of research all over the country.

Since independence, the National Agricultural Research System (NARS) has grown considerably. From a few central institutes, regional centres, commodity boards and agricultural colleges, addressing regional problems, the NARS at present, led by the ICAR, has:

- ✓ 5 multidisciplinary national institutes (4 of them are deemed to be universities)
 - 47 central research institutes
 - 30 national research centres (NRCs)
 - 5 bureaux
 - 10 project directorates
 - 82 all-India co-ordinated research projects (AICRPs)/network and 16 other projects/programmes in the public sector.
- Besides, there are:
 - 30 state agricultural universities (SAUs) and 1 Central Agricultural University, which operate through 313 research stations.

The AICRPs are the main link between the ICAR and the SAUs. The number of centres involved in the AICRPs is about 1,300, of which, about 900 are based in agricultural universities and 200 in ICAR institutes. The ICAR also has 120 Zonal Research Stations (ZRSs) and 200 substations.

The National Academy of Agricultural Research Management (NAARM) is yet another unique institution under the Council to conduct research and training in agricultural research management. The ICAR has also established 8 Trainers' Training Centres (TTCs) and 261 Krishi Vigyan Kendras (Farm Science Centres) at the district level as innovative institutional models for assessment, refinement and transfer of modern agricultural technologies.

In addition, 23 general universities, which are under the University Grants Commission (UGC), are involved in the agricultural research. Several scientific organizations such as the Council of Scientific and Industrial Research (CSIR), Bhabha Atomic

Research Centre (BARC), National Remote Sensing Agency (NRSA), Ministries and government departments such as Ministry of Commerce, Department of Science and Technology, Department of Biotechnology, Department of Ocean Development, and more than 100 private and voluntary organizations and more than 105 scientific societies are involved in the agricultural R&D and form part of the NARS. The total number of scientists in the Indian national agricultural research system exceeds 20,000.

AN UNDERSTANDING OF VASTNESS OF ITS INFRASTRUCTURE

The ICAR has built a strong infrastructure for promotion of research in several frontier areas. This includes, national gene banks on plant, animal and fish resources, National Research Centre (NRC) on Biotechnology on DNA Fingerprinting, Integrated Pest Management (NCIPM), Weed Control, Women in Agriculture, Agricultural Economics and Policy Research (NCAP); and Project Directorate on Biological Control (PDBC); Phytotron Facility; National Library; National Agricultural Science Centre (NASC) and Museum. Besides, the ICAR provides facilities to the ICRISAT, IRRI, CIMMYT, CIP, ISNAR and CABI and/or their regional centres.

The ICAR also offers junior/senior/post-doctorate fellowships, and overseas fellowships for students from the SAARC countries, and also scholarships for post-matriculation and undergraduate students of the SC/ST category and the national talent scholarship for promoting human resource development. The ICAR has also established several Centres of Advanced Studies, several Chairs of National Professors and National Fellows, and also has a programme to utilize services of emeritus scientists.

Empirical studies in agricultural research in India have indicated that the returns to investment in agricultural research range from 40 to 155%. These studies show that investment in agricultural research is among the most productive investments. In recognition of the significant research contributions, the ICAR, which is the flagship of the Indian NARS, was awarded the "King Baudouin Development Prize International" for the best agricultural institution in the world in 1988.

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DIVISION-WISE DIRECTORY OF
Institutes, Project Directorates, and National Research Centres

• Crop Sciences

Deemed-to-be University

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e-mail: psingh@iari.ernet.in, panjabsingh@bic-iari.nic.in

National Bureau of Plant Genetic Resources (NBPGR)
Pusa, New Delhi 110 012
Phone: 011-5784835/5783697; Fax: 011-5784835
e-mail: director@nbpgr.deli.nic.in

Central Institute for Cotton Research (CICR)
P.B. No. 125, GPO Nagpur (Maharashtra) 440 001
Phone: 07103-75536/75549/75538
Fax: 91-07103/75529
e-mail: cicr@ngp.mah.nic.in

Central Research Institute for Jute and Allied Fibres (CRIJAF)
Dist. 24 Parganas, Barrackpore, (West Bengal) 734 201
Phone: 033-5600415; Fax: 033-5600415
e-mail: crijaf@wb.nic.in

Central Rice Research Institute (CRRI)
Cuttack (Orissa) 753 006
Phone: 0671-643015; Fax: 0671-641744
e-mail: crri@ori.nic.in

Central Tobacco Research Institute (CTRI)
Rajahmundry (Andhra Pradesh) 533 105
Phone: 0488-748995; Fax: 04883-44834
e-mail: ctri@pol.net.in

Indian Grassland and Fodder Research Institute (IGFRI)
Pahuj Dam, Jhansi (Uttar Pradesh) 284 003
Phone: 0517-444771; Fax: 0517-440833
e-mail: director@igfri.up.nic.in

Indian Institute of Pulses Research (IIPR)
Kalyanpur, Kanpur (Uttar Pradesh) 208 204
Phone: 0512-570264; Fax: 0512-572582
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Indian Institute of Sugarcane Research (IISR)
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Phone: 0522-451016/454674/450865
Fax: 0522-451028; e-mail: iisrn@iwl.vsnl.net.in

Sugarcane Breeding Institute (SBI)
Coimbatore (Tamil Nadu) 641 007
Phone: 0422-472986/97, 472621/723, 482883/823
Fax: 0422-48023
e-mail: sugaris@md3.vsnl.net.in

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Almora (Uttar Pradesh) 263 601
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(Andhra Pradesh) 500 030
Phone: 040-4015120, 4015187; Fax: 040-4015308
e-mail: pdrice@ap.nic.in

Directorate of Oilseed Research (DOR)

Rajendranagar, Hyderabad
(Andhra Pradesh) 500 030
Phone: 040-4015331/4015222; Fax: 040-4017969
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Directorate of Wheat Research (DWR)

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Phone: 0184-252390/271830; Fax: 0184-251390
e-mail: dowr@x400.nicgw.nic.in

Directorate of Maize Research

Cummings Lab, IARI, Pusa, New Delhi 110 012
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Directorate of Biological Control

Bangalore (Karnataka) 560 024
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National Centre for Integrated Pest Management (NCIPM)

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e-mail: director@nrcg.guj.nic.in

National Research Centre on Rapeseed-Mustard (NRCRM)

Sewar, Bharatpur (Rajasthan) 321 303
Phone: 05644-24668, 26855
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e-mail: prk@nrcrm.raj.nic.in

National Research Centre for Sorghum (NRCS)

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National Research Centre on Plant Biotechnology

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National Research Centre on DNA Fingerprinting
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National Bureau of Agriculturally Important Micro-organisms (NBAIM)
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Phone: 5781942; Fax: 011 5751719, 5766420

• Horticulture

Indian Institute of Horticultural Research (IIHR)

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Indian Institute of Vegetable Research (IIVR)

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Central Institute of Temperate Horticulture (CITH)

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Central Potato Research Institute (CPRI)

Shimla (Himachal Pradesh) 171 001
Phone: 0177-225073; Fax: 0177-224460
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Central Tuber Crops Research Institute (CTCRI)

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Central Plantation Crops Research Institute (CPCRI)

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National Research Centre for Banana (NRCB)
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(Karnataka) 574 202
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National Research Centre for Oilpalm (NRCOP)

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National Research Centre for Mushroom (NRCM)

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National Research Centre for Medicinal and Aromatic Plants (NRCMEAP)

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National Research Centre for Orchids (NRCO)

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National Research Centre for Seed Spices (NRCSS)

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• Natural Resource Management

National Bureau of Soil Survey & Land Use Planning (NBSSE/LUP)

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Central Soil and Water Conservation Research and Training Institute (CSWCRTI)
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Central Soil Salinity Research Institute (CSSRI)
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Central Arid Zone Research Institute
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Central Research Institute for Dryland Agriculture (CRIDA)
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Water Technology Centre for Eastern Region (WTCER)
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Central Institute of Post-harvesting Engineering and Technology (CIPHET)
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• Animal Sciences

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National Dairy Research Institute (NDRI)
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National Bureau of Animal Genetic Resources (NBAGR)
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Central Institute for Research on Goats (CIRG)
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Phone: 0565-763380, 763246; Fax: 0565-763246
e-mail: root@cirg.up.nic.in

Central Sheep and Wool Research Institute (CSWRI)
Avikanagar (Rajasthan) 304 501
Phone: 01437-25212, 28162; Fax: 01437-28134
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National Institute of Animal Nutrition and Physiology (MIANP)
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Project Directorate on Cattle (PDC)
PH-7 Pallavpuram, Phase-II, Modipuram
Meerut (Uttar Pradesh) 250 110
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Project Directorate on Poultry (PDP)
APAU Campus, Rajendranagar
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Project Directorate on Foot and Mouth Diseases (PDFMD)
IVRI Campus, Mukteshwar, Kumaon 263 138
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Project Directorate on Animal Disease Monitoring and Surveillance (PDADMAS)
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National Research Centre on Camel (NRCC)
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National Research Centre for Equines (NRCE)
Sirsra Road, Hisar (Haryana) 125 001
Phone: 01662-32787; Fax: 01662-33217
e-mail: nrceequine@hub1.nic.in

National Research Centre on Meat (NRCM)
C/o CRIDA, Santosh Nagar, Saidabad (P.O.)
Hyderabad (Andhra Pradesh) 500 059
Phone: 040-4536504, 4533381
Fax: 040-4533381

National Research Centre for Mithun (NRCM)
ICAR Research Complex, Jhamapani
Kohima (Nagaland) 797 106
Phone: 03862-32340/32341
e-mail: nrcmithun@mailcity.nic.in

National Research Centre on Yak
Dirang, West Kameng (Arunachal Pradesh) 790 101
Phone: 03780-22259, 22205
e-mail: nrcyak@x400.nicgw.nic.in

National Research Centre of Agricultural Economics and Policy Research (NCAP)
IASRI Campus, Library Avenue, New Delhi 110 012
Phone: 011-5743036
e-mail: dir_ncap@iasri.delhi.nic.in

• Fisheries

Deemed-to-be University
Central Institute of Fisheries Education (CIFE)
Jaiprakash Road, Seven Bungalows, Versova
Mumbai (Maharashtra) 400 061
Phone: 022-6361632/6361632/6361448
Fax: 022-6361573
e-mail: fishinst@bom3.vsnl.net.in

National Bureau of Fish Genetic Resources (NBFRG)
Canal Ring Road, P.O. Dilkusha, Telibagh, 251/28,
Daryapur, Talkatora Road, Lucknow (UP) 226 002
Phone: 0522-442403, 442441/442443/441735
Fax: 0522-442403
e-mail: nbfrg@w1.vsnl.nic.in

Central Institute of Brackishwater Aquaculture (CIBA)
160, Mahalingapuram Main Road
Nungambakkam, Chennai (Tamil Nadu) 600 034
Phone: 044-8218126/82128125/8218176/8218176
Fax: 044-8218176
e-mail: ciba@tn.nic.in

Central Inland Capture Fisheries Research Institute (CICFRI)
Barrackpore (West Bengal) 743 101
Phone: 033-5600177, 501190, 501191
Fax: 033-5600388
e-mail: cicfri@vsnl.com

Central Institute of Freshwater Aquaculture (CIFA)
Kausalyagang
Bhubaneswar (Orissa) 751 002
Phone: 0674-46541/465446; Fax: 0674-465407
e-mail: cifa@ori.nic.in

Central Marine Fisheries Research Institute (CMFRI)
Enakulam, Cochin (Kerala) 682 014
Phone: 0484-394798/394867; Fax: 0484-394909
e-mail: mdcmfri@mdz.vsnl.net.in

Central Institute of Fisheries Technology (CIFT)
Willingdon Island, Matsyapuri PO
Cochin (Kerala) 682 029
Phone: 0484-667727/666880/666845/667039
Fax: 0484-668212
e-mail: root@cift.ker.nic.in

National Research Centre for Coldwater Fisheries (NRCCWF)
Saurabh Cottage, Thandi Sarak
Bhimtal, Nainital (Uttar Pradesh) 263 136
Phone: 05942-47279, 47280; Fax: 05942-47279
e-mail: nrccwf@nde.vsnl.net.in

• Agricultural Education

National Academy of Agricultural Research Management (NAARM)
Rajendranagar, Hyderabad (Andhra Pradesh) 500 030
Phone: 91-040-4015070; Fax: 91-040-4015912
e-mail: director@naarm.emet.in

101

GOVERNMENT OF ARUNACHAL PRADESH
DIRECTORATE OF FISHERIES
ITANAGAR

NO.FISH/DEV/SALLY-83/92-93/1442
Dated Itanagar, the 3rd July'2001

To

The Director,
ICAR, Regional Complex
Umroi Road, Barapani, Shillong,
Meghalaya.

Sub :- Request for deputing Fishery Scientist
To Arunachal Pradesh.

Sir,

I would like to draw your kind attention to one of the fact confronting the process of development in one of our beautiful lake, popularly known a " Sally Lake " in Roing Dibang Valley where from once we have also supplied Mahseer for your research needs.

The lake is a middle altitude lake having a large stock of IMC as well as Mahseer fish species with a water spread of about 3.00 ha. and about 3 mtr. depth. It is since almost 1(one) month the fishes are dying even after taking all management measures like liming, lowering the level of water and refilling, bottom raking, netting etc., but all are in vain and the fish mortality is on the rampant. I whall be grateful if you could kindly consider to depute one of your Fishery Scientist to make an over-view of the entire epsiode and suggest measure for its development at the earliest.

A line of confirmation in this regard will be highly appreciated.

Yours faithfully,

(Signature)
(K.K.Chaudhury),
Director of Fisheries,
Govt. of Arunachal Pradesh,
Itanagar.

HOD (Fish) Mr. Vinod,
13/7

11328
14/7/01

Memo No.FISH/DEV/SALLY-83/92-93/ Dtd. Itanagar, the 3rd July'01
Copy to :-

1. The Secretary(Fisheries)Govt. of Arunachal Pradesh, Itanagar for favouf of information please.
2. The Joint Director, ICAR, Basar, West Siang Dist. for information and necessary action please.
3. The Dist. Fisheries Dev. Officer, Dibang Valley Dist. Roing. He is directed to keep in touch with the Director, ICAR, Shillong and also in the meanwhile vigorously to continue the suggestive measures intimated vide this office letter No.Fish/Dev/DV-124/97-98 dt. 7-6-2001.

(K.K.Chaudhury),
Director of Fisheries,
Govt.of Arunachal Pradesh,
Itanagar.

Fishery Division
ICAR Research Complex for NEH Region
Barapani-793103, Meghalaya

No. RC/FS/F-1/2001

Dated July 20, 2001

To

The Director
ICAR Research Complex for NEH Region
Barapani-793103, Meghalaya

Sub: Deputing of a fishery scientist to tackle fish mortality
in ' Sally Lake ' at Roing, Dibang Valley, Arunachal
Pradesh ----- Reg.

Sir,

With reference to the letter No. FISH/DEV./SALLY - 83/
92 - 93/1442 dt: 3rd July, 2001 of the Director of fisheries,
Government of Arunachal Pradesh, Itanagar on the subject stated
above, I beg to inform you that Dr. B. Sontosh, Fishery Scientist
at ICAR Research Complex for NEH Region, Tripura Centre, Lembuchur
Agartala, West Tripura, is specialised in fish pathology and he
may please be deputed to Roing, Dibang valley for about 10 days
to study the causes for large scale fish mortality in ' Sally '
lake at Roing and to suggest the remedial measures.

Yours faithfully,

B. K. Mandal
20/07/2001

(B. K. Mandal)

Principal Scientist and Head
Fishery Division
ICAR Research Complex for NEH Region
Barapani-793103, Meghalaya

AGRICULTURAL SCIENTISTS RECRUITMENT BOARD

Krishi Anusandhan Bhavan, Pusa, New Delhi-110012

NOTICE

AGRICULTURAL RESEARCH SERVICE EXAMINATION-2001 FOR SPECIAL RECRUITMENT DRIVE FOR NEH REGION AND ANDAMAN & NICOBAR ISLANDS.

F.No. 1(3)/2001-ARS-II Dated 6th July, 2001

The Agricultural Scientists Recruitment Board (ASRB) will hold a competitive Examination for the filling up vacancies of Scientists of the ARS in the pay scale of Rs. 8000-275-13500 in the ICAR Institutes. The examination will be held from 26th to 28th December, 2001.

2. (i) Candidates declared successful in the examination for the ARS will be recommended for appointment as Scientists in the Indian Council of Agricultural Research in the scale of Rs. 8000-275-13500.

A CANDIDATE RECOMMENDED AND SELECTED ON THE BASIS OF THIS SPECIAL DRIVE SHALL NOT BE PERMITTED TO SEEK TRANSFER OUT OF THE NEH STATES/ANDAMAN NICOBAR ISLANDS UNTIL AND UNLESS HE OR SHE COMPLETES A MINIMUM OF FIVE YEARS OF SERVICE IN THE INITIAL PLACE/UNIT OF POSTING.

The candidates to be called for Viva-Voce will be in the ratio of 1:5. The selection of candidates for Viva-Voce will be made on the basis of marks obtained in the written examination.

3. Centres of Examination

S.No.	Centres	Code No.
01.	Anand	01
02.	Bangalore	02
03.	Bapatla	03
04.	Bikaner	04
05.	Chennai	05
06.	Coimbatore	06
07.	Cuttack	07
08.	Dehradun	08
09.	Dharwad	09
10.	Delhi	10
11.	Gangtok	11
12.	Hisar	12
13.	Hyderabad	13
14.	Imphal	14
15.	Indore	15
16.	Jabalpur	16
17.	Jorhat	17
18.	Karnal	18
19.	Kolkata	19
20.	Lucknow	20
21.	Ludhiana	21
22.	Mumbai	22
23.	Nagpur	23
24.	Palampur	24
25.	Port Blair	25
26.	Raipur	26
27.	Ranchi	27
28.	Samastipur (Pusa)	28
29.	Srinagar	29
30.	Trichur	30
31.	Udaipur	31
32.	Varanasi	32

(The Agricultural Scientists Recruitment Board may increase or decrease the number of Centres according to the requirement.)
Candidates must select the centre of Examination carefully.

(NO REQUEST FOR CHANGE OF CENTRE WILL BE ENTERTAINED).

4. VACANCIES :

The number of vacancies in Agricultural Research Service under various disciplines is mentioned in Annexure-I. The number of vacancies is only tentative and likely to change.

5. AGE LIMIT :

(a) Agricultural Research Service :

A candidate for admission to the Agricultural Research Service must have attained the age of 21 years but not have attained the age of 30 years as on 1st August, 2001 (i.e. he/she must have been born not earlier than 2nd August, 1971 and not later than 1st August, 1930). In service candidates of ICAR less than five years' service will also be eligible to apply, subject to possession of prescribed qualifications as on 1st August, 2001. In service candidates of the State Agricultural Unives. less than five years' service will be eligible to apply to ARS subject to possession of prescribed qualifications as on 1st August, 2001.

- (b) The upper age limits prescribed above will also be relaxable
 - (i) Up to a maximum of five years if a candidate belongs to SC or ST
 - (ii) Up to a maximum of 2 years in the case of candidates belonging to Other Backward Classes, who are eligible to avail of reservation applicable to such candidates. The candidates claiming this benefit should submit certificate in the format prescribed vide Annexure-V.
 - (iii) The upper age limit for the candidates holding Ph.D degree will be 34 years. Consequently the upper age limit for SC/ST/OBC candidates holding Ph.D degree will be relaxable by a further period of 3 years. Thus, the maximum age for SC/ST candidates in such cases will be 38 years and for OBC candidates 36 years. In such cases, the candidate should have obtained Ph.D. degree on or before 1st August, 2001, which is the reckoning date for age determination.
 - (iv) In respect of candidates, who had ordinarily been domiciled in the Assam Division of the State of Jammu & Kashmir during the period from the 1st day of January, 1930 to the 31st December, 1989 there will be age relaxation of five years in the upper age limit.
 - (v) To other bonafide displaced persons/repatriates of Indian Origin/Defence Services Personnel/Border Security Force Personnel etc. as per the existing instructions of the Government of India on the subject.

6. Educational qualifications :

(a) For admission to Agricultural Research Service. A candidate must have a Master's degree or equivalent in the concerned subject with specialization as defined in Annexure-II.

7. Fee :

The examination fee of Rs. 100/- (Rupees one hundred only) should be paid by a Crossed Bank Draft only, valid for six months from the date of issue, drawn in favour of Secretary ASRB and payable at New Delhi with the application form of the examination. Candidates should write their name and address on the reverse of the Bank Draft in the top corner at the time of submission of application. Application not accompanied by the prescribed fee shall be summarily rejected. (No fee is payable by SC/ST candidates. Note : Fee once paid shall not be refunded under any circumstances nor can the fee be held in reserve for any other examination or selection.)

Candidates claiming fee remission on account of being SC/ST must attach a copy of SC/ST certificate from the prescribed authority.

8. Plan of Examination :

There will be three papers in the written examination :

S.No.	Subject	Marks	Duration
1.	General Knowledge	200	3 hours
2.	Professional Paper-I	200	3 hours
3.	Professional Paper-II	200	3 hours

Detailed plan of Examination is given in Annexure-III

9. How to apply :

A candidate seeking admission to the Examination must apply to the Secretary, Agricultural Scientists Recruitment Board, Krishi Anusandhan Bhavan, Pusa, New Delhi-110012. The application form published alongside. The candidates may utilize in original the form published in the Employment News filling up the columns in their own handwriting. There is no objection to candidates using printed Application Form and Attendance Sheet available from private agencies, as long as the format is exactly the same as published in the advertisement. The envelopes containing the application form should be superscribed in bold letters as :-

***Application for ARS Examination - 2001 - Special Recruitment Drive for NEH & Andam Nicobar Islands.**

Centre _____ Discipline _____

Note : A candidate must send the following documents with his/her application -

- a) Crossed Bank draft for Rs. 100/- (Rupees one hundred only) in favour of Secretary ASRB with the name and full address of the candidate written on its back.
- b) Two identical copies of recent passport size photographs of the candidate, one pasted on the application form and the other pasted on the Attendance Sheet.
- c) One self addressed post card with a 50 p. extra postage stamp fixed on it.
- d) Three self-addressed unstamped envelopes of the size 11.5 x 27.5 cms.
- e) Candidates already in ICAR/Government/SAU Services whether in a permanent or temporary capacity are, however, required to submit an undertaking that they have informed in writing their Head of Office/Department that they have applied for the examination. However, candidates seeking age relaxation on account of being ICAR/SAU Employees must attach a certificate to this effect from the concerned Institute/SAU.
- f) CANDIDATES SHOULD SUBMIT PHOTO/CERTIFIED COPIES OF THE CERTIFICATES (HIGHER SECONDARY OR EQUIVALENT OR SCHOOL LEAVING CERTIFICATE INTERMEDIATE, B.A./B.SC./B.TECH./M.A./M.SC./M.TECH., PH.D. ETC. ALONG WITH MARKS SHEETS (AS THE CASE MAY BE) IN SUPPORT OF THE CLAIMS REGARDING AGE, EDUCATIONAL QUALIFICATIONS, CASTE AND FEE REMISSION ETC. (ORIGINAL OF THE ABOVE CERTIFICATES WILL BE REQUIRED TO BE PRODUCED TO THE BOARD AT THE TIME OF VIVA-VOCE BY THE CANDIDATES, WHO QUALIFY THE WRITTEN EXAMINATION). IN CASES WHERE DEGREE CERTIFICATES HAVE NOT BEEN ISSUED, THE CANDIDATE SHOULD ATTACH A PROVISIONAL DEGREE CERTIFICATE IN THE FORMAT PRESCRIBED IN ANNEXURE VI; FAILING WHICH THE APPLICATION WILL BE REJECTED.
- g) Application not accompanied by the prescribed fee or incomplete or defective shall be summarily rejected. No representation or correspondence regarding such rejection will be entertained under any circumstances. Candidates must ensure that they fulfill all eligibility conditions for admission to the examination. Their admission to the examination will also, therefore, be purely provisional. If on verification at any later stage, it is found that they do not fulfil the eligibility conditions, their candidature will be cancelled.

10. Last date for receipt of application in ASRB :

The candidates should apply to the Secretary, Agricultural Scientists Recruitment Board, Krishi Anusandhan Bhavan, Pusa, New Delhi-110012 by personal delivery in person on or before 8th September, 2001. In the case of candidates residing in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Jammu & Kashmir, Jharkhand & Spiti Districts and P. O. Sub-division of Chhatisa Dist. of Orissa, Andaman & Nicobar Islands, Lakshadweep or abroad, the last date for receipt of application will be 22 September 2001.

(b) Candidates should clearly note that the Board will in no case be responsible for non-receipt of their application or any delay in receipt thereof on any account whatsoever. No application received after the prescribed last date will be entertained under any circumstances and no application received after the prescribed date will be summarily rejected. They should therefore ensure that their applications reach the Board's Office on or before the prescribed last date.

Applications received through Couriers or Courier Services of any type shall be treated as having been received 'By Hand' at the Board's Office.

NOTE : WHILE FILLING UP THE APPLICATION FORM, THE CANDIDATE SHOULD CAREFULLY DECIDE ABOUT HIS/BEST CHOICE FOR THE CENTRE AND OPTIONAL SUBJECT FOR THE EXAMINATION; MORE THAN ONE APPLICATION FORM FROM A CANDIDATE GIVING DIFFERENT CENTRES AND/OR OPTIONAL SUBJECTS WILL NOT BE CONSIDERED.

NOT BE ACCEPTED UNDER ANY CIRCUMSTANCES EVEN IF A CANDIDATE SENDS MORE THAN ONE COMPLETED APPLICATION, THE BOARD WILL ACCEPT ONLY ONE APPLICATION AT THEIR DISCRETION AND THE BOARD'S DECISION IN THE MATTER SHALL BE FINAL.

II. IF ANY CANDIDATE APPEARS AT A CENTRE/OPTIONAL SUBJECT OTHER THAN THE ONE INDICATED BY THE BOARD IN HIS/HER ADMISSION CERTIFICATE THE PAPERS OF SUCH A CANDIDATE WILL NOT BE EVALUATED AND HIS/HER CANDIDATURE WILL BE LIABLE TO CANCELLATION.

III. DUE CARE SHOULD BE TAKEN BY THE CANDIDATES TO FILL UP THEIR APPLICATION FORM AND ATTENDANCE SHEET CORRECTLY. NO COLUMN OF THE APPLICATION SHOULD BE LEFT BLANK. INCOMPLETE OR DEFECTIVE APPLICATIONS SHALL BE SUMMARILY REJECTED. NO REPRESENTATION OR CORRESPONDENCE REGARDING SUCH REJECTION SHALL BE ENTERTAINED UNDER ANY CIRCUMSTANCES.

IV. CANDIDATES ARE REQUIRED TO SUBMIT ALONGWITH THEIR APPLICATIONS, CERTIFICATES IN SUPPORT OF THEIR CLAIMS REGARDING AGE, EDUCATIONAL QUALIFICATIONS, SCHEDULED CASTE/SCHEDULED TRIBE/OTHER BACKWARD CLASS/PROOF OF BEING ICAR/SAU EMPLOYEE, IF SEEKING AGE RELAXATION ON THAT ACCOUNT. IT MAY BE NOTED THAT IF ANY OF THEIR CLAIMS IS FOUND TO BE INCORRECT, THEY MAY RENDER THEMSELVES LIABLE TO DISCIPLINARY ACTION BY THE BOARD/ICAR IN TERMS OF THE RULES OF THE EXAMINATION.

(P. BAPAAH)

CONTROLLER OF EXAMINATIONS

INDIAN COUNCIL OF AGRICULTURAL RESEARCH KRISHI BHAVAN, NEW DELHI-110001

RULES

The rules for the Agricultural Research Service (ARS) Examination to be held by the Agricultural Scientists Recruitment Board in the month of December, 2001 are published for general information.

1. CONDITIONS OF ELIGIBILITY :

(a) Nationality : A candidate must be either :

- (i) A citizen of India, or (ii) a citizen of Nepal, or (iii) a citizen of Bhutan, or
- (iv) A Tibetan refugee who came over to India before the 1st January, 1962, with the intention of permanently settling in India, or
- (v) a person of Indian origin who has migrated from Pakistan, Burma, Sri Lanka and East African countries of Kenya, Uganda, the United Republic of Tanzania, (formerly Tanganyika and Zanzibar) Zambia, Malawi, Zaire, Ethiopia and Vietnam with the intention of permanently settling in India.

Provided that a candidate belonging to categories (ii), (iii), (iv) above shall be a person in whose favour a certificate of eligibility has been issued by the Government of India.

2. AGE LIMITS :

(a) For Agricultural Research Service :

A candidate for admission to the Agricultural Research Service must have attained the age of 21 years but not have attained the age of 30 years as on 1st August, 2001 i.e. he must have been born not earlier than 2nd August, 1971 and not later than 1st August 1980. In service candidates of ICAR less than 45 years in age will also be eligible to appear subject to possession of prescribed qualifications. In service candidates of the State Agricultural Universities less than 35 years in age will be eligible to appear for ARS subject to possession of prescribed qualifications.

(b) The upper age limit prescribed above will also be relaxable :-

- (i) Upto a maximum of five years if a candidate belongs to SC or ST.
- (ii) Upto a maximum of 3 years in the case of candidates belonging to Other Backward Classes, who are eligible to avail of reservation applicable to such candidates.
- (iii) For ARS the upper age limit for the candidates holding Ph.D. degree will be 33 years. Consequently the upper age limit for SC/ST/OBC candidates holding Ph.D. degree will be relaxable by a further period of 3 years. Thus, the maximum limit for SC/ST candidates in such cases will be 38 years and for OBC candidates 36 years. In such cases, the candidate should have obtained Ph.D. degree on or before 1st August, 2001 which is the reckoning date for age determination.
- (iv) To other bonafide displaced persons/repatriates of Indian origin/Defence Services Personnel/Border Security Force Personnel etc. as per the existing instructions of the Government of India on the subject.

3. EDUCATIONAL QUALIFICATIONS FOR ARS :

(i) A candidate for the Agricultural Research Service must have a Master's degree or equivalent in the concerned subject with specialization as defined in Annexure-II against each discipline, from any Indian University incorporated by an Act of Central or State Legislature in India or other educational institution established by an Act of Parliament or declared to be deemed University under Section 3 of the University Grants Commission Act, 1956 or be must have qualification from a foreign University recognized as equivalent by the Government of India.

Note : The candidates selected for appointment to the posts in Animal Science disciplines will be entitled to Non practicing Allowance as admissible under the rules of Indian Council of Agricultural Research and subject to fulfilment of the conditions of entitlement as prescribed by the Council.

In order to facilitate candidates to decide their eligibility, the details of specific qualification required for admission to ARS examination in each discipline are given in Annexure-II.

Note I : For candidates applying for ARS :

A CANDIDATE WHO HAS APPEARED AT AN EXAMINATION, THE PASSING OF WHICH RENDERED HIM ELIGIBLE TO APPEAR AT THIS EXAMINATION BUT HAS NOT BEEN INFORMED OF THE RESULTS MAY APPLY FOR THE ADMISSION TO THE EXAMINATION SUCH CANDIDATES WILL BE ADMITTED IF OTHERWISE ELIGIBLE, BUT THE ADMISSION WOULD BE DEEMED TO BE PROVISIONAL SUBJECT TO THE CANCELLATION IF THEY DO NOT PRODUCE PROOF OF HAVING PASSED THE EXAMINATION BY 1ST DECEMBER, 2001 IN THE PRESCRIBED FORMAT (ANNEXURE-VI), LATEST BY 28TH FEBRUARY 2002 FAILING WHICH THE CANDIDATURE WILL BE REJECTED WITHOUT NOTICE AND NO CORRESPONDENCE WILL BE ENTERTAINED AFTER THE ABOVE DATE.

Note II : In exceptional cases, the Agricultural Scientists Recruitment Board may treat a candidate, who has not any of the foregoing qualifications, as a qualified candidate provided that he has passed examination conducted by other institution, the standard of which in

the opinion of the Board justifies his admission to the examination.

Note III : In ARS the scientist will be placed in the same discipline in which he has qualified the ARS examination and no request for change of discipline will be entertained.

4. FEE :

The examination fee of Rs. 100/- (Rupees one hundred only) should be paid by a Crossed Bank Draft only, valid for six months from the date of issue, drawn in favour of Secretary, ASRB and payable at New Delhi with the application form for the examination. Candidates should write their name and address on the reverse of the Bank Draft in the top corner at the time of submission of application. Application not accompanied by the prescribed fee shall be summarily rejected. (No fee is payable by SC/ST candidates).

Note : Fee once paid shall not be refunded under any circumstances nor can the fee be held in reserve for any other examination or selection. Candidates claiming fee remission on account of being SC/ST must attach a copy of SC/ST certificate from the prescribed authority.

5. (a) Number of Attempts :

The number of attempts for appearing in the Agricultural Research Service Examination will be limited to three for all candidates (whether M.Sc./Ph.D) including the inservice candidates of ICAR. However, this restriction will not apply to SC and ST candidates, who are otherwise eligible.

Note I : The number of attempts made by the candidates prior to Agricultural Research Service Examination 1996 will not be taken into account for counting the number of attempts made.

Note II : Appearing even in one paper would be treated as one attempt for the purpose for counting of number of attempts.

5. (b) Restrictions on applying for the Examination :

* A candidate who has already qualified ARS examination in the earlier year will not be eligible to compete in the subsequent examination conducted by ASRB for the same discipline in which he/she has earlier qualified. However, there is no bar to reappear for an ARS selectee in the subsequent ARS examination in a discipline different than the one in which he has already qualified.

6. Candidates already in the Service of Indian Council of Agricultural Research, Central/ State Government/Scientific Institutions/Universities, whether in a permanent or a temporary capacity or as a work charged employee, other than a casual or daily rated employees, are required to submit an undertaking that they have informed in writing their Head of Office/ Department that they have applied for the examination. However, a candidate seeking age relaxation on account of being ICAR/SAU employee must attach a certificate to this effect from the concerned Institute/SAU or get his application forwarded through proper channel.

7. The decision of the Board as to eligibility or otherwise of a candidate for admission to the examination shall be final.

8. No candidate will be admitted to the examination unless he holds a certificate of admission from the Board.

9. Any attempt on the part of a candidate to obtain support for his candidature by any means may disqualify him for admission.

10. A candidate who is or has been declared by the Board guilty of impersonation or of submitting fabricated documents or documents which have been tampered with or of making statements which are incorrect or false or of suppressing material information or otherwise resorting to any other irregular or improper means for obtaining admission to the examination, or of using or attempting to use unfair means or of misbehaviour in the examination hall, may, in addition to rendering himself liable to criminal prosecution :

(a) Be debarred permanently or for a specific period :

- (i) By the Board, from admission to any examination or appearance at an interview held by the Board for selection of candidates ; and
- (ii) By the Indian Council of Agricultural Research from Employment under them.

(b) Will be liable to disciplinary action under the appropriate rules, if he is already in service under Government/Indian Council of Agricultural Research/State Agricultural Universities.

11. Candidates who obtain such minimum qualifying marks in the professional papers of the written examination as may be fixed by the Board in their discretion shall be summoned by them for VIVA-VOCE for the Agricultural Research Service. After the Viva-Voce the candidates will be arranged by the Board in order of merit in each category (Professional subject-wise) as disclosed by the aggregate marks finally awarded to each candidate. Candidates who obtain such minimum aggregate marks in the written papers and viva without fixing any minimum marks) as may be fixed by the Board in their discretion shall be recommended for appointment to ARS in accordance with the number of vacancies intimated by the Council under each discipline.

12. Candidates belonging to the Scheduled Caste or the Scheduled Tribes may be recommended by the Board by a relaxed standard to make up the deficiency in the reserved quota, subject to the relevant instructions on the subject and also subject to the fitness of these candidates for appointment to the Agricultural Research Service irrespective of their ranks in the order of merit at the examination.

13. The form and manner of communication of the result of the examination to individual candidates shall be decided by the Board in their discretion and the Board will not enter into correspondence with them regarding the result.

14. Recommendation by the Board for appointment in the ARS will not be binding unless the Indian Council of Agricultural Research are satisfied after such enquiry as may be considered necessary that the candidate is suitable in all respects for appointment to the Service.

15. A candidate must be in good mental and bodily health and free from any physical defects likely to interfere with the discharge of his duties as an officer of the service. A candidate, who after such physical examination as the Indian Council of Agricultural Research may prescribe, is found not to satisfy these requirements will not be appointed. Candidates selected by the Board may be required to undergo physical examination. Candidates will be required to pay the fee for the Medical Examination as prescribed by the Government of India for such category of the posts.

16. No person :

- (a) Who has entered into, or contracted a marriage with a person having a spouse living or
 - (b) Who, having a spouse living has entered into or contracted a marriage with any person shall be eligible for appointment to the service.
- Provided that the Indian Council of Agricultural Research, may, if satisfied that such a marriage is permissible under the personal law applicable to such person and the other party to the marriage and there are other grounds for so doing, exempt any person from the operation of this rule.

17. Brief particulars relating to the service to which recruitment is being made through this Examination are stated in Annexure-IV.

VACANCY POSITION FOR SPECIAL RECRUITMENT DRIVE FOR NEH REGION AND PORT BLAIR ARS EXAMINATION 2001

S. No.	Discipline	Name of Institute	No. of total vacancies	Remarks/Break up of Vacancy			
				SC	ST	OBC	Gen
01	Agricultural Entomology	ICAR Research Complex for NEH Region, Barapani	07	01	01	02	03
02	Plant Breeding	- do -	05	01	-	02	02
03	Plant Pathology	- do - CARI, Port Blair	02 02 04	-	01	01	02
04	Soil Science-Soil Fertility/Microbiology	ICAR Res. Complex Barapani CARI, Port Blair NRC on Orahard, Gangtok	04 02 01 7	01	01	02	03
05	Horticulture (FS)	ICAR Res. Complex Barapani	06	01	-	02	03
06	Horticulture (VC)	- do -	03	01	-	-	02
07	Horticulture (Floriculture)	- do -	01	01	-	-	-
08	Agronomy	ICAR Res. Complex Barapani CARI, Port Blair	04 01 05	-	-	02	03
09	Soil Sci.-Soil Physics/SWC	ICAR Res. Complex Barapani	01	-	-	01	-
10	Agril. Economics	- do -	01	01	-	-	-
11	Forestry	- do -	01	-	-	-	01
12	Animal Reproduction	- do -	03	-	-	01	02
13	Vety. Public Health	- do -	04	02	01	-	01
14	Fish & Fishery Science	ICAR Res. Complex Barapani CARI Post Blair	02 01 03	-	01	01	01
15	Agril. Statistics	ICAR Res. Complex Barapani	01	-	-	-	01
18	Poultry Science	- do -	01	-	-	-	01
17	Farm Machinery & Power	CARI, Port Blair	01	-	-	-	01
18	Agril. Meteorology	- do -	01	-	-	-	01
19	Animal Physiology	NRCM, Jharnapani	01	-	-	-	01
20	Vety. Parasitology	NRCY, Dirang	01	-	-	-	01
21	LPM	1. NRCM, Jharnapani 2. NRCY, Dirang	01 02 03	01	01	-	01
22	Computer Application in Agriculture	NRCM, Jharnapani	01	-	-	-	01
Total			61	10	06	14	31

ANNEXURE-II

DISCIPLINE-WISE QUALIFICATION FOR ARS EXAMINATION

A. AGRICULTURAL DISCIPLINES

Code No.	Discipline	Qualification
02.	AGRICULTURAL ENTOMOLOGY	Master's degree in Agriculture or M.Phil/Ph.D in Zoology/Life Science with specialization in Agricultural Entomology.
03.	AGRICULTURAL METEOROLOGY	Master's degree in Agriculture/Agricultural Physics or M.Phil/Ph.D in Physics with specialization in Meteorology.
06.	AGRONOMY	Master's degree in Agriculture with specialization in Agronomy.
09.	HORTICULTURE-FRUIT SCIENCE	Master's degree in Fruit Science/Fruit Crops/Horticulture with specialization in Fruit Crops or Pomology.
10.	HORTICULTURE-FLORICULTURE	Master's degree in Floriculture/Horticulture with specialization in Floriculture or Ornamental Horticulture.
11.	HORTICULTURE-VEGETABLE SCIENCE	Master's degree in Vegetable Science/Vegetable Crops/Horticulture with specialization in Vegetable Crops or Floriculture.
14.	PLANT BREEDING	Master's degree in Agriculture with specialisation in Plant Breeding or Genetics.
15.	PLANT PATHOLOGY	Master's degree in Agriculture or M.Phil/Ph.D. in Botany/Life Sciences with specialization in Plant Pathology/Mycology.
19.	SOIL SCIENCE-SOIL CHEMISTRY/FERTILITY/MICROBIOLOGY	Master's degree in Agriculture/Science with specialisation in Soil Fertility/Soil Agricultural Chemistry/Soil Chemistry/Soil Microbiology.
20.	SOIL SCIENCE-SOIL	Master's degree in Agriculture/

PHYSICS/SOIL AND WATER CONSERVATION

Agricultural Chemistry/Agricultural Physics/Soil Science with specialization in Soil Physics/Soil and Water Conservation.

B. VETERINARY AND ANIMAL HUSBANDRY DISCIPLINES

- 23. ANIMAL PHYSIOLOGY: Master's degree in Veterinary Science/Animal Science with specialization in Animal Physiology.
- 24. ANIMAL REPRODUCTION/GYNAECOLOGY: Master's degree in Veterinary Sciences/with specialization in Animal Reproduction/Gynaecology.
- 30. LIVESTOCK PRODUCTION & MANAGEMENT: Master's degree in Veterinary Sciences/Animal Sciences with specialization in Livestock Production & Management.
- 32. POULTRY SCIENCE: Master's degree in Poultry Sciences/Veterinary Sciences/Animal Sciences with specialization in Poultry Sciences.
- 35. VETERINARY PARASITOLOGY: Master's degree in Veterinary Sciences with specialization in Veterinary Parasitology.
- 38. VETERINARY PUBLIC HEALTH: Master's degree in Veterinary Sciences with specialisation in Public Health.

C. FISH AND FISHERIES DISCIPLINES :

- 40. FISH & FISHERY SCIENCE: Master's degree in Fishery Sciences or M.Phil/Ph.D. in Zoology/Biology with specialization in Fishery Sciences/Mariculture or P.G. Diploma in Fishery Science from C.I.F.E., Mumbai.

D. AGRICULTURAL ENGINEERING AND TECHNOLOGY

- 47. FARM MACHINERY & POWER: Master's degree in Agricultural Engineering with specialization in Farm Machinery.

F. FORESTRY :

- 57. FORESTRY: Master's degree in Forestry or M.Phil/Ph.D. in Botany/Life Sciences with specialization in Forestry.

H. ECONOMICS, EXTENSION, STATISTICS & COMPUTER APPLICATION IN AGRICULTURE:

- 60. AGRICULTURAL ECONOMICS: Master's degree in Agricultural Economics/Dairy Economics/Fisheries Economics.
- 63. AGRICULTURAL STATISTICS: Master's degree in Statistics/Agricultural Sciences/Dairy Sciences, Animal Sciences/Mathematics with specialisation in Agricultural Statistics or Mathematics or Senior Statistician Diploma of S. Calcutta.
- 64. COMPUTER APPLICATION IN AGRICULTURE: Master's degree in Computer Application in Agriculture/Computer Science/Statistics/Mathematics with specialisation of application in Biological systems.

ANNEXURE-III

The competitive examination shall comprise the following subjects:

S.No.	Subjects	Max. Marks	Duration
1.	General Knowledge	200	3 hrs.
2.	Professional Paper-I	200	3 hrs.
3.	Professional Paper-II	200	3 hrs.

- 1. (a) VIVA-VOCE: Agricultural Scientists Recruitment Board will hold viva-voce only for those eligible candidates who have applied for the Agricultural Research Service in the application form and fulfil other requirements. This will be of 100 marks thus making a total of 700 marks for ARS. ARS viva-voce in the disciplines where ARS vacancies are available.

- Note:
- i) A copy of a syllabus for the respective disciplines will be provided to the prospective candidates at the time of intimation of the Roll No. etc.
- ii) No candidate will be allowed to take more than one professional subject at a time in the examination.
- iii) General
 - (a) Question paper can be answered either in English or in Hindi.
 - (b) Candidates must write the papers in their own hand. In no circumstances will they be allowed the help of a scribe to write the answer for them.
 - (c) The Board have discretion to fix qualifying marks in any or all the subjects of the examination.
 - (d) If a candidate's handwriting is not easily legible, a deduction will be made to the account from the total marks otherwise accruing to him.
 - (e) Marks will not be allotted for more superficial knowledge.
 - (f) Credit will be given for orderly, effective and exact expression combined with the economy of words in all subjects of the examination.
 - (g) The standard of papers in General Knowledge will be such as may be expected of a graduate of an Indian University. The standard of paper in the Professional subjects will be that of a Master's degree of an Indian University. The candidates will be expected to illustrate theory by facts, and to analyse problems with the help of them. They will be expected to be particularly conversant with Indian problems in the relevant field of research.

GENERAL KNOWLEDGE

- IV) The paper will consist of only objective type questions which will include general knowledge related to Agricultural Sciences including psychological and aptitude testing and comprehension in language.

5. PROFESSIONAL PAPER-I

This will consist of objective type questions covering different fields of specialisation under a given discipline.

6. PROFESSIONAL PAPER-II

This paper will cover discipline under the syllabus. It will contain descriptive type questions with long/short answers.

VIVA-VOCE

- 7. The candidates will be interviewed by a Board of competent and unbiased persons in the respective disciplines, who will have before them a record of his/her career. The object of the viva-voce is to assess his/her suitability for the service for which he is applying.

has competed. The viva-voce is intended to supplement the written examination for testing the general and specialised knowledge and aptitudes of the candidate. The candidate will be expected to have taken an intelligent interest not only in his/her own state or country, as well as in modern current of thought and in new discoveries which should rouse the curiosity of well-educated youth. The technique of the viva-voce is not that of strict cross examination, but of a natural, though directed and purposive conversation intended to reveal the candidate's mental qualities and his/her grasp of problems. The Board will pay special attention to assessing the intellectual curiosity, critical powers of assimilation, balance of judgement and alertness of mind, the ability for social cohesion, integrity of character, initiative and capacity for leadership and scientific research.

ANNEXURE-IV

Brief particulars relating to the Agricultural Research Service:-

1. Candidates selected for appointment to the Service will be appointed as Scientists in the Service on probation for a period of two years which may be extended, if necessary.
2. Candidates selected on the basis of the competitive examination shall be required to undergo an intensive course of study and training for a period of one year.
3. Every trainee shall be required to execute a bond to serve the Council (ICAR) for a minimum period of 4 years from the date of appointment including the period of training. Failure to serve the ICAR for the stipulated period will render the candidate liable to refund to the Council a sum of Rs. 12,000/- or 50% of the total emoluments paid to him/her during the training period, whichever is more as provided under the Rules.
4. Any trainee found to be guilty of unbecoming conduct will be liable to be discharged even before completion of the period of training. Such a trainee will be liable to refund full amount of the emolument paid to him/her during training period.
5. If in the opinion of the ICAR the work or conduct of the officer on probation is unsatisfactory or shows that he is unlikely to become efficient, the ICAR may discharge him forthwith. On completion of the period of probation or any extension, if it is found that a candidate is not fit for permanent appointment, he/she may be discharged.
6. Conditions of service, leave, pension, provident fund etc. for the members of service shall be as determined by the Council.
7. A scientist is liable to serve anywhere in India or abroad.
8. Those candidates who have already been awarded Ph.D/M.Phil degrees or have been granted certificates of admissibility to the award of the said research degree by 1.8.98 shall be granted 3/1 advance increments(s) and corresponding benefit of 3/1 year(s) of service respectively on production of the necessary documents on appointment.

FOR OBC CANDIDATES

ANNEXURE-V

FORM OF CERTIFICATE TO BE PRODUCED BY OTHER BACKWARD CLASSES APPLYING FOR APPOINTMENT TO POSTS UNDER THE GOVERNMENT OF INDIA.

This is to certify that Sh/Smt./Kumari _____ son/daughter of Sh. _____ of Village _____ District/Division _____ in the _____ State _____ belongs to the _____ community which is recognised as a backward class under the Government of India, Ministry of Welfare

Resolution No. 12011/68/93-BCC (C), dated 10th September, 1993 published in the Gazette of India Extraordinary part I, Section I, dated 13th September, 1993.

Sh. _____ and/or his family ordinarily reside(s) in the _____ District/Division of the _____ State.

This is also to certify that, he/she does not belong to the persons/sections (Creamy Layer) mentioned in column 3 of the Schedule to the Government of India, Department of Personnel & Training O.M. No. 36012/2293-Estt. (SCT), dated 8.9.93..

District Magistrate,
Deputy Commissioner etc.

Dated _____
Seal _____

- NB : (a) The term 'ordinarily' used here will have the same meaning as in Section 20 of the Representation of the Peoples Act, 1950.
(b) Where the certificates are issued by Gazetted Officers of the Union Government or State Governments, they should be in the same form but countersigned by the District Magistrate or Deputy Commissioner (Certificate issued by Gazetted officers and attested by District Magistrate/Deputy Commissioner are not sufficient).

ANNEXURE-VI

CANDIDATES WHO ARE STUDYING AT POST GRADUATE/PH.D. PROFORMA TO BE FURNISHED BY THE CANDIDATES ADMITTED PROVISIONALLY ON ACCOUNT OF NOT ATTAINING ACADEMIC QUALIFICATIONS ON THE PRESCRIBED DATE

Name of the Institute/University _____

M.Sc. Transcript

1. Name and Roll Number :
2. Date of Birth :
3. Institution last studied and Degree obtained :
4. Date of admission at :
5. Subject :
i) Major :
ii) Minor(s) :
6. Qualifying Examination
i) Qualifying Examination passed on :
ii) Thesis submitted on :
iii) Final thesis Viva-Voce Examination passed on :
iv) Final result declaration :
7. Conduct :

Station : _____
Date : _____

Registrar/Dean
Name of the University

Continued on page 38

National Bureau of Fish Genetic Resources
CCRI, Ring Road, P.O. Dillimusha, Lucknow-226 002 U.P., India
Contacting No. 0522-2211001, 2211002, 2211003, 2211004, 2211005, 2211006, 2211007, 2211008, 2211009, 2211010, 2211011, 2211012, 2211013, 2211014, 2211015, 2211016, 2211017, 2211018, 2211019, 2211020, 2211021, 2211022, 2211023, 2211024, 2211025, 2211026, 2211027, 2211028, 2211029, 2211030, 2211031, 2211032, 2211033, 2211034, 2211035, 2211036, 2211037, 2211038, 2211039, 2211040, 2211041, 2211042, 2211043, 2211044, 2211045, 2211046, 2211047, 2211048, 2211049, 2211050, 2211051, 2211052, 2211053, 2211054, 2211055, 2211056, 2211057, 2211058, 2211059, 2211060, 2211061, 2211062, 2211063, 2211064, 2211065, 2211066, 2211067, 2211068, 2211069, 2211070, 2211071, 2211072, 2211073, 2211074, 2211075, 2211076, 2211077, 2211078, 2211079, 2211080, 2211081, 2211082, 2211083, 2211084, 2211085, 2211086, 2211087, 2211088, 2211089, 2211090, 2211091, 2211092, 2211093, 2211094, 2211095, 2211096, 2211097, 2211098, 2211099, 2211100, 2211101, 2211102, 2211103, 2211104, 2211105, 2211106, 2211107, 2211108, 2211109, 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Agricultural Scientists Recruitment Board

Krishi Anusandhan Bhavan
Pusa, New Delhi-12
AGRICULTURAL RESEARCH SERVICE (ARS) NATIONAL ELIGIBILITY

TEST (NETY SENIOR RESEARCH FELLOWSHIP (SRF) EXAMINATION-1999. RESULT OF SENIOR RESEARCH FELLOWSHIP LIST OF SUCCESSFUL CANDIDATES FOR SRF ARRANGED IN ORDER OF MERIT

- (01) Agricultural Chemistry 3885 and 3873
- (02) Agricultural Entomology 3889, 3942, 2784 (OBC), 2254, 3915 (OBC), 3906 (OBC), 2799 (OBC), 2778 (SC), 6853(ST) AND 3921 (SC)
- (03) Agricultural Meteorology 9686 (OBC) and 9688
- (04) Agronomy 4055 (SC) Against Gen. Research Fellowship, 5634, 2868, 1856, 8076, 9723, 10150, 3999, 10144, 3949(SC), 10175 (ST) and 2815 (SC)
- (05) Biochemistry (Plant Science) 4072
- (06) Biotechnology (Agricultural Science) 3476 and 4085 (ST) Against Gen. Research Fellowship
- (09) Genetics 4178 (OBC), 7408, 7418, 8132, 4164 and 10191
- (10) Horticulture-Fruit Science 4200 (OBC) and 8140
- (11) Horticulture-Floriculture 4271, 1166, 3484, 8167, 1183 and 4248
- (12) Horticulture-Vegetable Science 4284, 4309, 4300 (OBC), 9789 and 4303 (SC)
- (13) Microbiology (Agriculture) 4342, 3006, 3013 and 3047
- (14) Nematology 5418 and 4385
- (15) Plant Breeding 4405, 4451, 5969 (OBC), 4401 (OBC), 4405, 4412, 3113 (OBC), 2372 (OBC), 4411 (ST), 2368 (SC) and 5955 (SC)
- (16) Plant Pathology 3133 (OBC), 4482 (OBC), 3518, 9837, 1307, 4460, 7584, 4505, 4461 (SC) 4455 (SC) and 6945 (ST)
- (17) Plant Physiology 1331, 1325 and 4526 (SC) Against Gen. Research Fellowship, 1324, and 6952 (SC)
- (18) Seed Technology 4534 and 4550
- (19) Soil Science Pedology 8303
- (20) Soil Science- Soil Chemistry/ Fertility/Microbiology 4577, 10340, 10328, 10334 (ST) and 6959 (SC)
- (21) Soil Science-Soil Physics/Soil and Water Conservation 4611, 2049, 4631 and 3206 (SC)
- (22) Animal Genetics and Breeding 4672, 9560, 2416 and 2412 (SC)
- (23) Animal Nutrition 2421 and 7176 (OBC)
- (24) Animal Physiology 7179 (OBC) and 2437 (SC)
- (25) Animal Reproduction & Gynaecology 4686, 2442 and 9879
- (26) Biochemistry (Animal Science) 2464 (OBC) and 2469
- (27) Biotechnology (Animal Science) 7189 and 2481 (OBC)
- (28) Dairy Chemistry 7194 and 127
- (29) Dairy Microbiology 7196 (OBC)
- (30) Dairy Technology 133
- (31) Livestock Production and Management 7204, 2507 (OBC), 4730 and 10810 (SC)
- (32) Livestock Products Technology 2519 and 4733
- (33) Poultry Science 4746, 2542 (OBC) and 1487
- (34) Veterinary Medicine 4752, 2544 (SC) Against Gen. Research Fellowship and 2560 (SC)
- (35) Veterinary Microbiology 2578 (OBC) and 4756

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AGRICULTURAL SCIENTISTS RECRUITMENT BOARD

KRISHI ANUSANDHAN BHAVAN, PUSA, NEW DELHI-110 012

Applications are invited for the following scientific posts under the different Institutes and Headquarters of the Indian Council of Agricultural Research, New Delhi.

- DEPUTY DIRECTOR GENERAL**
Pay Scale : Rs. 25000/- (fixed).
- INDIAN COUNCIL OF AGRICULTURAL RESEARCH HEADQUARTERS, NEW DELHI**
159. Deputy Director General (Animal Science) (One post)
Qualifications Essential : (i) Doctoral degree in any branch of Animal Science. (ii) An eminent Scientist/Teacher having at least 8 years experience in the grade of Principal Scientist (Rs. 16400-22400) or in an equivalent position out of which 3 years experience should be in Research Management Position or in an equivalent position. OR An eminent Scientist having proven record of scientific contribution working in a reputed organisation/institute having atleast 21 years experience in the relevant subject, out of which 3 years experience should be in Research Management Position or in an equivalent position. (iii) Evidence of contribution to research/teaching/extension education/management as supported by published work/innovations. (iv) Specialisation in coordination and management of research programmes in the field of Animal Sciences.
- ASSISTANT DIRECTOR GENERAL, DIRECTOR AND PROJECT DIRECTOR OF INSTITUTES**
Pay Scale : Rs. 16400-450-20900-500-22400 (Minimum pay to be fixed at 17300 on initial appointment).
- INDIAN COUNCIL OF AGRICULTURAL RESEARCH HEADQUARTERS, NEW DELHI**
160. Assistant Director General (Seeds) (One post)
Qualifications Essential : (i) Doctoral degree in any branch of Plant Sciences. (ii) At least 5 years experience as a Principal Scientist (Rs. 16400-22400) or in an equivalent position. OR An eminent Scientist having proven record of scientific contribution working in a reputed organisation/institute having atleast 18 years experience in the relevant subject. (iii) Evidence of contribution to Research/Teaching/Extension Education as supported by published work/innovations. (iv) Specialisation/experience in seed production/crop improvement/seed technology research. Desirable : Experience in Research Management Position and understanding of IPR and/or Biodiversity Issues.
161. Assistant Director General (Technical Coordination) (One post)
Qualifications Essential : (i) Doctoral degree in any branch of Agricultural Sciences. (ii) & (iii) As in Item No. 160(ii) & 160(iii) above. (iv) Specialization in Planning, Monitoring and Coordination of Agricultural Research Projects. Desirable : Experience in a Research Management Position.
162. Assistant Director General (Agricultural Research Information System) (One post)
Qualifications Essential : (i) Doctoral degree in Sciences, Engineering or Technology. (ii) As in Item No. 160(ii) above. (iii) Evidence of contribution to Research/Teaching/Extension Education as supported by published work/innovations/patents/Hardware & Software/Databases developed. (iv) Experience in Hardware/Software development, LAN and WAN establishment and management, Internet applications, CNE procurement under national and international competitive biddings, Website and Multi-media development, information and documentation and data bases development. Desirable : Experience in Research Management Position.
- CENTRAL INSTITUTE OF BRACKISHWATER AQUACULTURE, CHENNAI**
163. Director (One post)
Qualifications Essential : (i) Doctoral degree in Zoology with specialization in Fish and Fisheries Sciences/Fisheries or allied subjects/Aquaculture/Mariculture/Marine Biology. (ii) & (iii) As in Item No. 160(ii) & 160(iii) above. (iv) Specialization in Coastal Aquaculture/Coastal Zone Management. Desirable : Experience in a Research Management Position.
- NATIONAL RESEARCH CENTRE FOR SORGHUM, HYDERABAD**
164. Director (One post)
Qualifications Essential : (i) Doctoral degree in any branch of Crop Sciences. (ii) & (iii) As in Item No. 160(ii) & 160(iii) above. (iv) Specialization in Crop Improvement research. Desirable : (i) Experience in a Research Management Position. (ii) Experience in cereal improvement.
- NATIONAL BUREAU OF ANIMAL GENETIC RESOURCES, KARNAL**
165. Director (One post)
Qualifications Essential : (i) Doctoral degree in Animal Breeding/Animal Genetics. (ii) & (iii) As in Item No. 160(ii) & 160(iii) above. (iv) Specialization in quantitative Genetics/Molecular Genetics/Cytogenetics and experience of research in livestock and poultry. Desirable : Experience in a Research Management Position.
- ICAR RESEARCH COMPLEX FOR NEH REGION, BARAPANI**
166. Director (One post)
Qualifications Essential : (i) Doctoral degree in Agricultural Sciences/Animal Sciences/Veterinary Sciences. (ii) & (iii) As in Item No. 160(ii) & 160(iii) above. (iv) Specialization and experience related to Hill Agriculture and Farming System Research. Desirable : Experience in a Research Management Position.
- CENTRAL INSTITUTE FOR ARID HORTICULTURE, BIKANER, RAJASTHAN**
167. Director (One post)
Qualifications Essential : (i) Doctoral degree in Horticulture and related disciplines. (ii) & (iii) As in Item No. 160(ii) & 160(iii) above. (iv) Specialization in the field of Horticultural Research, particularly Arid zone fruits. Desirable : Experience in a Research Management Position.
- PROJECT DIRECTORATE ON CATTLE, MEERUT**
168. Project Director (One post)
Qualifications Essential : (i) Doctoral degree in any branch of Veterinary Science/Animal Science. (ii) & (iii) As in Item No. 160(ii) & 160(iii) above. (iv) Specialization in Animal Production and experience of research in large ruminants. Desirable : Experience in a Research Management Position.
- PROJECT COORDINATOR**
Pay Scale : Rs. 16400-22400.
- INDIAN AGRICULTURAL RESEARCH INSTITUTE, NEW DELHI**
169. Project Coordinator (Post Harvest Technology of Horticultural Crops) (One post)
Qualifications Essential : (i) Doctoral degree in Horticulture/Food Technology/Biochemistry. (ii) Principal Scientist in the scale of Rs. 16400-22400 or in an equivalent position. OR 8 years experience as a Senior Scientist (Rs. 12000-18300) or in an equivalent position. OR An eminent scientist having proven record of scientific contribution working in a reputed organization/institute having atleast 13 years experience in the relevant subject. (iii) As in Item No. 160(iii) above. (iv) Specialization and experience in Post Harvest Technology of Horticultural Crops.
- HEAD OF DIVISIONS**
Pay Scale : Rs. 16400-22400.
- CENTRAL ARID ZONE RESEARCH INSTITUTE, JODHPUR**
170. Head, Division of Agricultural Economics, Sociology & Statistics (One post)
Qualifications Essential : (i) Doctoral degree in Agricultural Economics, Rural Sociology. (ii) & (iii) As in Item No. 169(ii) & 169(iii) above. (iv) Specialisation and experience in the field of Arid Zone Research.
171. Head, Division of Extension Education and Training (One post)
Qualifications Essential : (i) Doctoral degree in Agricultural Extension or related disciplines with specialization in Agricultural Extension. (ii) & (iii) As in Item No. 169(ii) & 169(iii) above. (iv) Specialisation and experience in the field of Arid Zone Research.
172. Head, Division of Integrated Land Use Management and Farming Systems (One post)
Qualifications Essential : (i) Doctoral degree in Soil Physics and Soil and

- Water Conservation/Agronomy/Agroforestry/Soil Chemistry/Soil Fertility/Soil Microbiology. (ii) & (iii) As in Item No. 169(ii) & 169(iii) above. (iv) Specialisation and experience in the field of Arid Zone Research.
173. Head, Division of Animal Sciences and Forage Production (One post)
Qualifications Essential : (i) Doctoral degree in Animal Nutrition/Animal Production Physiology/Livestock Production & Management with B.V.Sc. & Animal Husbandry. (ii) & (iii) As in Item No. 169(ii) & 169(iii) above. (iv) Specialisation and experience in the field of Arid Zone Research.
- CENTRAL AGRICULTURAL RESEARCH INSTITUTE, PORT BLAIR**
174. Head, Division of Horticulture & Forestry (One post)
Qualifications Essential : (i) Doctoral degree in the field of Horticulture/Agroforestry. (ii) & (iii) As in Item No. 169(ii) & 169(iii) above. (iv) Specialisation and experience in Horticulture/Agroforestry Crops.
175. Head, Division of Field Crops (One post)
Qualifications Essential : (i) Doctoral degree in the field of Plant Breeding/Genetics or allied Sciences. (ii) & (iii) As in Item No. 169(ii) & 169(iii) above. (iv) Specialisation and experience in Rice and other field crops.
176. Head, Division of Animal Science (One post)
Qualifications Essential : (i) Doctoral degree in the field of Animal Breeding/Animal Nutrition or Allied Sciences. (ii) & (iii) As in Item No. 169(ii) & 169(iii) above. (iv) Specialisation and experience in Livestock Management of Cattle, Goat and Poultry.
177. Head, Division of Fisheries Sciences (One post)
Qualifications Essential : (i) Doctoral degree in the field of Fisheries Sciences. (ii) & (iii) As in Item No. 169(ii) & 169(iii) above. (iv) Specialisation and experience in Marine and Sweet Water Fisheries.
178. Head, Division of Natural Resource Management (One post)
Qualifications Essential : (i) Doctoral degree in the field of Soil Science/Agroforestry or allied Sciences. (ii) & (iii) As in Item No. 169(ii) & 169(iii) above. (iv) Specialisation and experience in Watershed Management and Integrated Farming System.
- CENTRAL INSTITUTE OF POST HARVEST ENGINEERING & TECHNOLOGY, LUDHIANA**
179. Head, Division of Transfer of Technology (One post)
Qualifications Essential : (i) Doctoral degree in the Agricultural Engineering/any other Engineering and Technology. (ii) & (iii) As in Item No. 169(ii) & 169(iii) above. (iv) Specialisation and experience in the field of Agril. Structures and Process Engineering specifically in the prototype production and technology promotion.
- PRINCIPAL SCIENTIST**
Pay Scale : Rs. 16400-22400. Age : Below 50 years (There will be no maximum age limit for the ICAR employees. Relaxation to SC/ST candidates may be given in accordance with the orders issued by Govt. of India from time to time).
- INDIAN COUNCIL OF AGRICULTURAL RESEARCH HEADQUARTERS, NEW DELHI**
180. Principal Scientist (Computer Application) (One post)
Qualifications Essential : (i) Doctoral degree in Science, Engineering or Technology. (ii) 10 (Ten) years experience excluding the period spent in obtaining the Ph.D. degree (subject to maximum of 3 years) in research/teaching/extension education provided 3 years experience is as a Senior Scientist (Rs. 12000-18300) or in an equivalent position. (iii) As in item no. 160(ii) above. (iv) Experience in Hardware/Software development, LAN and WAN establishment and management, Internet applications, CNE procurement under national and international competitive biddings, Website development, information and documentation.
- INDIAN AGRICULTURAL RESEARCH INSTITUTE, NEW DELHI**
181. Principal Scientist (Microbiology), National Centre for Conservation and Utilisation of Blue Green Algae, IARI, New Delhi (One post)
Qualifications Essential : (i) Doctoral degree in Microbiology or in Plant Science with specialization in Microbiology. (ii) & (iii) As in Item No. 180(ii) & 160(iii) above. (iv) Specialization and relevant experience cognate to job requirement Teaching/Research experience in survey/isolation, identification, culture and maintenance of blue-green algae.
- CENTRAL RICE RESEARCH INSTITUTE, CUTTACK**
182. Principal Scientist (Plant Breeding) (One post)
Qualifications Essential : (i) Doctoral degree in Plant Breeding/Genetics/Botany/Agril. Botany. (ii) & (iii) As in Item No. 180(ii) & 160(iii) above. (iv) Specialization and experience in the field of rice breeding and genetics or other cereal crops.
- INDIAN INSTITUTE OF PULSES RESEARCH, KANPUR**
183. Principal Scientist (Plant Breeding) (One post)
Qualifications Essential : (i) Doctoral degree in the relevant subject (Plant Breeding/Genetics/Agril. Botany/Botany with specialization in Plant Breeding and Genetics). (ii) & (iii) As in Item No. 180(ii) & 160(iii) above. (iv) Specialization : working in the field of Plant Breeding.
- CENTRAL INSTITUTE OF FISHERIES EDUCATION, MUMBAI**
184. Principal Scientist (Fish & Fishery Science) (One post)
Qualifications Essential : (i) Doctoral degree in Fish & Fisheries/Zoology with specialization in Fisheries/Marine Biology/Mariculture/Agriculture/Fisheries Oceanography. (ii) & (iii) As in Item No. 180(ii) & 160(iii) above. (iv) Specialization and relevant experience in teaching/research in Aquaculture/Mariculture/Marine Biology.
185. Principal Scientist (Biotechnology) (One post)
Qualifications Essential : (i) Doctoral degree in Biochemistry/Genetics/Biotechnology/Zoology with specialization in Biotechnology/Molecular Biology. (ii) & (iii) As in Item No. 180(ii) & 160(iii) above. (iv) Specialization and relevant experience in teaching/research in Fisheries Biotechnology/Genetics and Molecular Biology.
186. Principal Scientist (Agril. Economics) (One post)
Qualifications Essential : (i) Doctoral degree in Fishery Economics/Agril. Economics. (ii) & (iii) As in Item No. 180(ii) & 160(iii) above. (iv) Specialization and relevant experience in teaching/research in Fishery Economics.
- DIRECTORATE OF WATER MANAGEMENT RESEARCH, PATNA**
187. Principal Scientist (SWCE) (One post)
Qualifications Essential : (i) Doctoral degree in Soil & Water Engineering. (ii) & (iii) As in Item No. 180(ii) & 160(iii) above. (iv) Specialization in modern methods of efficient irrigation water management for enhanced Agricultural Productivity.
- NATIONAL RESEARCH CENTRE FOR GRAPES, PUNE**
188. Principal Scientist (Horticulture) (One post)
Qualifications Essential : (i) Doctoral degree in Horticulture. (ii) & (iii) As in Item No. 180(ii) & 160(iii) above. (iv) Specialization in the field of fruit crops preferably in Grapes.
- SENIOR SCIENTIST**
Pay Scale : Rs. 12000-18300. Age : Below 45 years (There will be no maximum age limit for the ICAR employees. Relaxation to SC/ST candidates may be given in accordance with the orders issued by Govt. of India from time to time).
- INDIAN AGRICULTURAL RESEARCH INSTITUTE, NEW DELHI**
189. Senior Scientist (Agronomy), National Centre for Conservation and Utilisation of Blue-Green Algae, IARI, New Delhi (One post)
Qualifications Essential : (i) Doctoral degree in Agronomy. (ii) 5 (five) years experience (excluding the period spent in obtaining the Ph.D. degree, during service, subject to maximum of 3 years) in research/teaching/extension education as Scientist (Rs. 8000-13500) or in an equivalent position in the relevant subject. (iii) As in item no. 160(iii) above. (iv) Specialization and relevant

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Shibi National College
Azamgarh
Muslim Minority Institution

Recruitment
Guwahati

Chairman
RRB/Guwahati
EN 13/64

Exam
EN 13/30

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experience cognate to the job requirement : teaching/research experience in blue-green algae/Azolla production and use in Agriculture.

INDIAN VETERINARY RESEARCH INSTITUTE, IZATNAGAR
190. Senior Scientist (Veterinary Pharmacology & Toxicology) (One post)
Qualifications Essential : (i) Doctoral degree in Veterinary Pharmacology & Toxicology. (ii) & (iii) As in Item No. 189(ii) & 160(iii) above. (iv) Specialization in screening of natural and synthetic compounds with special reference to chemotherapy.

191. Senior Scientist (Veterinary Pharmacology & Toxicology) (One post)
Qualifications Essential : (i) Doctoral degree in Veterinary Pharmacology & Toxicology. (ii) & (iii) As in Item No. 189(ii) & 160(iii) above. (iv) Specialization in Pharmacokinetics, pharmacodynamics and bioavailability of drugs. OR Specialization in Toxicology of drugs/Xenobiotics.

192. Senior Scientist (Veterinary Pathology) (One post)
Qualifications Essential : (i) Doctoral degree in Veterinary Pathology. (ii) & (iii) As in Item No. 189(ii) & 160(iii) above. (iv) Specialization in Immunopathology/ Clinical Pathology.

193. Senior Scientist (Veterinary Public Health) (One post)
Qualifications Essential : (i) Doctoral degree in Veterinary Public Health. (ii) & (iii) As in Item No. 189(ii) & 160(iii) above. (iv) Specialization in diseases of Zoonotic importance.

194. Senior Scientist (Veterinary Public Health) (One post)
Qualifications Essential : (i) Doctoral degree in Veterinary Public Health. (ii) & (iii) As in Item No. 189(ii) & 160(iii) above. (iv) Specialization in food borne infections and intoxication.

195. Senior Scientist (Veterinary Pathology) (One post)
Qualifications Essential : (i) Doctoral degree in Veterinary Pathology. (ii) & (iii) As in Item No. 189(ii) & 160(iii) above. (iv) Specialization in organ-ization and development of registry of Veterinary Pathology and this to chemical work.

196. Senior Scientist (Animal Reproduction) (One post)
Qualifications Essential : (i) Doctoral degree in Veterinary Physiology/ Veterinary Gynaecology. (ii) & (iii) As in Item No. 189(ii) & 160(iii) above. (iv) Specialization in Animal Reproduction with experience in farm animals.

197. Senior Scientist (Animal Reproduction) (One post)
Qualifications Essential : (i) Doctoral degree in Veterinary Physiology/ Veterinary Gynaecology. (ii) & (iii) As in Item No. 189(ii) & 160(iii) above. (iv) Specialization in Animal Reproduction with experience in farm animals.

CENTRAL INSTITUTE OF FISHERIES EDUCATION, MUMBAI
198. Senior Scientist (Biotechnology) (One post)
Qualifications Essential : (i) Doctoral degree in Biochemistry/Genetics/ Biotechnology or in any branch of Life Science with Ph.D. in Molecular Biology/ Genetics/Biotechnology. (ii) & (iii) As in Item No. 189(ii) & 160(iii) above. (iv) Relative Specialization and relevant experience in teaching/research in Fisheries Biotechnology and related subject.

CENTRAL INLAND CAPTURE FISHERIES RESEARCH INSTITUTE, BARRACKPORE
199. Senior Scientist (Fish & Fishery Science) (Five posts)
Qualifications Essential : (i) Doctoral degree in Fish & Fishery Science. (ii) & (iii) As in Item No. 189(ii) & 160(iii) above. (iv) Specialization and practical experience in teaching/research in Fish & Fisheries Science.

200. Senior Scientist (Biotechnology) (One post)
Qualifications Essential : (i) Doctoral degree in Animal/Fish Biotechnology/ Molecular Biology/Biochemistry/Genetics/Zoology with specialization in Fish & Fisheries related to Biotechnology. (ii) & (iii) As in Item No. 189(ii) & 160(iii) above. (iv) Related specialisation and relevant experience in teaching/research in Biotechnology.

201. Senior Scientist (Biochemistry) (One post)
Qualifications Essential : (i) Doctoral degree in Biochemistry. (ii) & (iii) As in Item No. 189(ii) & 160(iii) above. (iv) Specialization and experience in teaching/ research to animal/fish biochemistry.

202. Senior Scientist (Agricultural Statistics) at Bangalore Centre of ICIFRI (One post)
Qualifications Essential : (i) Doctoral degree in Agricultural Statistics. (ii) & (iii) As in Item No. 189(ii) & 160(iii) above. (iv) Specialization and experience in the field of Agricultural Statistics.

CENTRAL SHEEP & WOOL RESEARCH INSTITUTE, AVIKANAGAR
203. Senior Scientist (Animal Physiology) (One post)
Qualifications Essential : (i) Doctoral degree in Veterinary or Animal Science above. (iv) Specialization in Animal Physiology of Ruminants.

204. Senior Scientist (Animal Biotechnology) (One post)
Qualifications Essential : (i) Doctoral degree in Animal Biotechnology/ Biotechnology/Molecular Biology/Physiology with specialization in Animal cell Molecular Biology/Reproductive technologies.

SUGARCANE BREEDING INSTITUTE, COIMBATORE
205. Senior Scientist (Plant Breeding) (Two posts)
Qualifications Essential : (i) Doctoral degree in Plant Breeding/Genetics/ Cytogenetics/Agricultural Botany. (ii) & (iii) As in Item No. 189(ii) & 160(iii) above. (iv) Specialization and experience in modern methods of Plant Breeding.

206. Senior Scientist (Agricultural Extension) (One post)
Qualifications Essential : (i) Doctoral degree in Agricultural Extension. (ii) & (iii) As in Item No. 189(ii) & 160(iii) above. (iv) Specialization : Knowledge of modern methods in Agricultural Technology transfer and production of Audio visual aids.

207. Senior Scientist (Plant Pathology) (One post)
Qualifications Essential : (i) Doctoral degree in Plant Pathology. (ii) & (iii) As in Item No. 189(ii) & 160(iii) above. (iv) Specialization and experience in modern methods of diseases management preferably in sugarcane.

208. Senior Scientist (Biotechnology) (One post)
Qualifications Essential : (i) Doctoral degree in Biotechnology/Botany/ Genetics and Plant Breeding/Molecular Biology. (ii) & (iii) As in Item No. 189(ii) & 160(iii) above. (iv) Specialization and experience in Plant tissue culture with special emphasis to in-vitro clonal propagation.

209. Senior Scientist (Agricultural Chemistry) (One post)
Qualifications Essential : (i) Doctoral degree in Soil Science/Soil Chemistry/ Agricultural Chemistry/Soil Fertility. (ii) & (iii) As in Item No. 189(ii) & 160(iii) above. (iv) Specialization : Knowledge in modern methods of plant and soil analysis.

210. Senior Scientist (Agricultural Entomology) at Motipur Research Centre of SBI, Colmbatore (One post)
Qualifications Essential : (i) Doctoral degree in Agricultural Entomology. (ii) & (iii) As in Item No. 189(ii) & 160(iii) above. (iv) Specialization and experience in modern methods of pest management preferably in sugarcane.

211. Senior Scientist (Agronomy) at Jamkhandi Research Centre of SBI, Colmbatore (One post)
Qualifications Essential : (i) Doctoral degree in Agronomy. (ii) & (iii) As in Item No. 189(ii) & 160(iii) above. (iv) Specialization : Research contribution on modern methods of crop production.

212. Senior Scientist (Agronomy) at Kovvur Research Centre of SBI, Colmbatore (One post)
Qualifications Essential : (i) Doctoral degree in Agronomy. (ii) & (iii) As in Item No. 189(ii) & 160(iii) above. (iv) Specialization : Research contribution on modern methods of crop production.

213. Senior Scientist (Plant Breeding) at Motipur Research Centre of SBI, Colmbatore (One post)
Qualifications Essential : (i) Doctoral degree in Breeding/Genetics/ Cytogenetics/Agricultural Botany. (ii) & (iii) As in Item No. 189(ii) & 160(iii) above. (iv) Specialization and experience in modern methods of Plant Breeding.

CENTRAL POTATO RESEARCH INSTITUTE, SHIMLA
214. Senior Scientist (Soil Science/Soil Chemistry/Fertility/Microbiology) (Two posts) One post each at CPRI, Modipuram and Patna
Qualifications Essential : (i) Doctoral degree in Soil Science/Soil Microbiology. (ii) & (iii) As in Item No. 189(ii) & 160(iii) above. (iv) Specialization in soil fertility evaluation and fertilizer use in potato/other crops.

CENTRAL AGRICULTURAL RESEARCH INSTITUTE, PORT BLAIR
215. Senior Scientist (Computer Application in Agriculture) (One post)
Qualifications Essential : (i) Doctoral degree in Computer Application/ Computer Science/Engineering (any branch)/Mathematical/Statistics/

Agricultural Statistics with 5 years experience (excluding the period spent in obtaining the Ph.D. degree, during service, subject to maximum of 3 years) in research/teaching/extension education/industry as Scientist (Rs. 8000-13500) or in an equivalent position in the relevant engineering subject. OR extension education/industry as Scientist (Rs. 8000-13500) or in an equivalent position in the relevant engineering subject. (ii) As in Item No. 160(iii) above. (iii) Experience in Application Software and Computer Networking.

INDIAN INSTITUTE OF SOIL SCIENCE, BHOPAL
216. Senior Scientist (Soil Chemistry/Fertility/Microbiology) (One post)
Qualifications Essential : (i) Doctoral degree in Soil Science (Soil Chemistry/ Soil Fertility/Soil Microbiology). (ii) & (iii) As in Item No. 189(ii) & 160(iii) above. (iv) Specialization in Soil Chemistry/Soil Fertility/Soil Microbiology with PROJECT DIRECTORATE OF CROPPING SYSTEM RESEARCH, MODIPURAM

217. Senior Scientist (Agricultural Extension) (One post)
Qualifications Essential : (i) Doctoral degree in Agricultural Extension. (ii) & (iii) As in Item No. 189(ii) & 160(iii) above. (iv) Specialization in Agricultural Extension work with special reference to farmers participatory research/ farming/cropping system.

NATIONAL RESEARCH CENTRE ON MEAT, HYDERABAD
218. Senior Scientist (LPT) (Two posts)
Qualifications Essential : (i) Doctoral degree in Veterinary Science/Animal Science/Food Science & Technology with specialization in Meat Technology. (ii) & (iii) As in Item No. 189(ii) & 160(iii) above. (iv) Specialization in Meat Technology and experience of research in preservation, processing and marketing of Meat and Meat products.

NATIONAL INSTITUTE FOR RESEARCH ON JUTE & ALLIED FIBRES TECHNOLOGY (NIRJAF), KOLKATA
219. Senior Scientist (Organic Chemistry) (One post)
Qualifications Essential : (i) Doctoral degree in Organic Chemistry/Fibre Chemistry. (ii) & (iii) As in Item No. 189(ii) & 160(iii) above. (iv) Specialization, knowledge of Chemistry/Fibre Science with reference to Jute & Allied Fibres.

Important Note: (1) The candidates selected for appointment to the posts in Veterinary Science disciplines and possessing degree in Veterinary Science/ Veterinary Science and Animal Husbandry followed by Masters and Doctoral degree in the relevant discipline will also be entitled to non-practising allowance as admissible under the rules from time to time subject to fulfillment of conditions of entitlement for the same as prescribed by the Council. (2) All the posts appearing from Sl.No. 159 to 179 will be filled up on tenurial basis for a period of five years. However, retirement age for all scientific posts is 60 years and (3) It has been decided that henceforth all the applications forwarded to the board should carry a gist or photocopy of the annual assessment reports (CARs) of the concerned candidates for the preceding 5 years. Even if a candidate applies directly with intimations to the head of the office, the head of office should invariably forward the annual assessment reports (CARs) as stated above within 15 days of the receipt of the communication from the applicant, failing which the application will not be considered under any circumstances.

CLOSING DATE OF RECEIPT OF APPLICATIONS IN AGRICULTURAL SCIENTISTS RECRUITMENT BOARD IS 14.8.2001
(For applications posted from abroad and in the Andaman and Nicobar Islands, Lakshadweep, Minicoy and Aminidivi Islands, States/Union Territories in the North-Eastern Region, Ladakh division of J & K State, Sikkim, Pangl, Sub division of Chamba, Lahul and Spiti districts of Himachal Pradesh, last date will be 29.8.2001)

GENERAL INSTRUCTIONS
(1) For applications form, please write to the Secretary, Agricultural Scientists Recruitment Board, Krishi Anusandhan Bhawan, Pusa, New Delhi-110012. Request for form must specify the Advertisement No. and name of the post and item No. and should be accompanied by self addressed unstamped envelope (23 X 10 Cms size). (2) Separate Application with separate fee, separate No Objection Certificate, Separate Vigilance Clearance Certificate is required for each post. (3) Application form complete in all respects, should reach the office of the ASRB together with the application fee of Rs. 50/- (No fee for SC/ST candidates) in the form of crossed Demand Draft Only drawn in favour of the Secretary, Agricultural Scientists Recruitment Board payable at New Delhi with the name and address of the candidate written on its back by the closing date. Applications received after the closing date will not be entertained. In case a candidate anticipates delay in forwarding of his application through proper channel, he must send an advance copy of the application alongwith the fee which must reach this office on or before the closing date. The date of the Bank Draft should not be prior to the date of issue of the advertisement in the Newspapers and the same should be valid for a period of six months. Bank Drafts valid for three months will not be accepted. (4) The candidates should fill each and every column of application form at the appropriate place. Wherever the space is not sufficient they could add extra sheet but it should be strictly in the prescribed format. (5) Candidates international bank draft covering the application fee drawn in favour of the Secretary, Agricultural Scientists Recruitment Board so as to reach this office of ASRB by the closing date. In countries where regular commercial channels are not available, the candidates can deposit the application fee in local currency with the Indian Mission/Posts abroad, who in turn will issue an R.B.I. draft in favour of the Secretary, Agricultural Scientists Recruitment Board, New Delhi. (6) The prescribed Essential Qualifications are minimum are possessing of same does not entitle candidates to be called for interview. Where the number of applications is large, the Board may restrict the number of candidates for interview to a reasonable limit on the basis of qualifications and experience higher than the minimum prescribed in the advertisement. (7) If required, candidates must appear for personal interview. (8) Higher initial pay may be recommended by the ASRB for specially qualified and experienced candidates for all the posts. (9) For all the technical posts and other non-scientific positions a screening test may be conducted by the Board to be followed by interview. (10) T.A. Contribution will be admissible to those called for interview as per ICAR rules. (11) Crucial date for determining the age limit for candidates will be the closing date for receipt of applications from candidates in India. (12) The option of use of Hindi in interview exists in the Board. (13) Convassing in any form will disqualify a candidate.

CORRIGENDUM
1. Reference ASRB Advertisement No. 8/2000 which appeared in the Employment News/Rozgar Samachar and other Newspapers dated 11.11.2000 to 18.11.2000. The Post of Principal Scientists (Fish & Fisheries Science), CMFRI, Cochin (Item No. 194) may be read as "Seven Posts, one Tuticorin, Mangalore, Chennai, Kakinada and Veraval. The post of Principal Scientist (Fish & Fisheries Science), CMFRI, Cochin (Regional Station, Visakhapatnam) stands withdrawn. The fee already paid by the candidates shall be adjusted against their future application to the Board.
2. Reference ASRB Advertisement No. 1/2001 which appeared in the Employment News/Rozgar Samachar and other Newspapers dated 27.01.2001 to 03.02.2001. The Essential Qualification No. (iv) in respect of post of Senior Scientist (Veterinary Medicine), PDR, Hyderabad (Item No. 57) may be read as: "Specialization and experience in Avian Diseases". Accordingly (Medicine), PDR, Hyderabad has been extended to 31.7.2001.
3. Reference ASRB Advertisement No. 2/2001 which appeared in the Employment News/Rozgar Samachar and other Newspapers dated 14.4.2001 to 21.4.2001. The Essential Qualification No. (i) in respect of post of Head as: "Doctoral degree in the discipline of Soil Science/Agronomy". Division of Soil & Crop Management, CSSRI, Karnal (Item No. 95) may be read accordingly the last date for filling up of applications for the post of Head, Division of Soil & Crop Management, CSSRI, Karnal has been extended to 31.7.2001.

NOTE: The application form and the postwise information sheets for candidates can be accessed on website on the following address : <http://www.nrc.in/ica/>

Dated Umiam, the 30th June, 2001

To
 The Director
 ICAR Research Complex for NEH Region
 Umiam, Meghalaya

Sub: Assuming the charge of Incharge Fisheries
 Division - reg.

Ref: Your office order No. RC(P) 61/76
 dated 29.6.01

Sir,

In continuation of letter dated 30.6.01 (copy enclosed) I like to inform you that I assumed charge on 30.6.01 but no formal charge was handed over to me By Dr. B.K. Mandal Principal Scientist (Fish & Fishery Science) as because he went on commuted leave w.e.f. 30.6.2001 by submitting the application in this regard on 30.6.2001. Just to comply with your order I assumed charge without any verification of records, accounts, stores and other related matter.

This is for favour of your kind information please.

With kind regards,

Yours faithfully,
 (B.K. Mahapatra)
 Sr. Scientist (Fishery)
 Division of Fisheries
 ICAR Research Complex
 Umiam, Meghalaya